

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA**

**O.A. No. 91 of 2024/EZ.**

Soubhagya Ranjan &  
others ... Applicant.  
-Versus-  
State of Odisha & others. ... Respondents.

I N D E X

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Dated 19.2.2024
- 

CUTTACK

  
ADVOCATE

(JATESWAR NAYAK)

DATE- 20.01.2026 ADDL.GOV'T. ADVOCATE

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA  
O.A. No.91 of 2024/EZ.



Soubhagya Ranjan & others ... Applicant.  
-Versus-  
State of Odisha & others. ... Respondents.

**AFFIDAVIT FILED ON BEHALF  
OF THE COLLECTOR AND DISTRICT  
MAGISTRATE, CUTTACK, RESPONDENT NO.1.**

I, Sri Dattatraya Bhausahab Shinde, IAS, aged about 35 years, Son of Bhausahab Dnyandeo, at present working as the Collector and District Magistrate, Cuttack, do hereby solemnly affirm and state as follows:-

1. That I have gone through the abovementioned original application and have understood the contents thereof. In my official capacity I am well acquainted with the facts of the case and thus competent to swear this affidavit.
2. That, I am swearing this affidavit in compliance with the order pronounced on dtd.09.12.2025 passed by this Hon'ble Tribunal.
- 3 That in obedience to the order dated 9.12.2025 of learned NGT, EZ, Kolkata, the Collector and District Magistrate, Cuttack has paid the penalty of Rs.10,000.00 (Rupees Ten Thousand only) as per the

*LS*  
AGM

DATTATRAYA BHUSAHEB SHINDE  
Collector, Cuttack

*by*  
PRADIPTA KUMAR MOHANTI  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

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order of the Hon'ble Bench pronounced on Dt.09.12.2025 which has been intimated to the Registrar, NGT vide Letter No.1235/Touzi, Dt 23.12.2025. Copy of the Letter No. 1235/Touzi Dt 23.12.2025 is annexed herewith as **ANNEXURE-A/1**

4. That, it is respectfully submitted that Birupa River Sand Bhatimunda Source was approved on Dt.07.08.2020 over an area of Ac.12.34 Dec. in Plot No.1116 under Khata No.441 of village Bhatimunda, Tehsil- Tangi-Choudwar, Cuttack District. Copy of consent regarding creation of Birupa River Sand Bhatimunda source by the Collector and District Magistrate, Cuttack is annexed herewith as **ANNEXURE-B/1**.

5. That, it is respectfully submitted that auction with respect to the aforesaid sand source was held on 24.03.2021 and one Sachin Kumar Sahoo was declared as the successful bidder with a bid of the highest additional charge of Rs.2,800/- per CuM. Copy of Bid sheet of the auction process is annexed herewith as **ANNEXURE-C/1**.

6. That, it is respectfully submitted that the intimation in Form-F was issued to the successful bidder on 25.03.2021. Copy of the Form-F is annexed herewith as **ANNEXURE-D/1**. Accordingly, Sri Sachin Kumar Sahoo deposited the interest free

DATTATRAYA BHUJANGA SHIBDI  
Collector, Cuttack

AGM

PRADIPTA KUMAR MOHANTY  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

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security amount on 25.03.2021 as per the Rule 27(7) of the OMMC Rules, 2016.

7. That, it is respectfully submitted that the State Environment Impact Assessment Authority (SEIAA) approved the annual MGQ of 2000 CuM on 31.08.2021 vide letter No.2409/SEIAA in favour of the Tahasildar, Tangi-Choudwar which was received on 14.09.2021. Copy letter No.2409/SEIAA dtd.31.08.2021 is annexed herewith as **ANNEXURE-E/1**.

8. That, it is respectfully submitted that Environmental Clearance was transferred in favour of the successful bidder Sri Sachin Kumar Sahoo by SEIAA vide Letter No.4038/SEIAA Dtd.22.02.2022, a copy of which is annexed herewith as **ANNEXURE-F/1**.

9. That, it is respectfully submitted that Lease Deed with respect to the aforesaid sand source was presented on 03.03.2022 and executed on 18.05.2022, a copy of which is annexed herewith as **ANNEXURE-G/1**.

10. That, it is respectfully submitted that Consent to Operate (CTO) from the State Pollution Control Board (SPCB) was granted in favour of lessee on 04.06.2022 with an approved quantity of 2000 CuM which was valid up to 31.03.2023, a copy of which is annexed herewith as **ANNEXURE-H/1**.

  
**PRADIPTA KUMAR MOHANTY**  
**NOTARY, CUTTACK TOWN**  
**REGD.No-ON-04/1995**

*DATA THATA BHIMANAB SHANDE  
 Collector, Cuttack*

*AG*

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11. That, it is respectfully submitted that due to illegal mining beyond the lease area, an amount of Rs.38,56,710.00 was imposed on the Lessee as penalty, vide letter No.3278, Dtd.23.05.2023 by the Tehsildar, Tangi-Choudwar. Since the Lessee failed to pay the aforesaid amount, the Tehsildar, Tangi-Choudwar again reminded the lessee vide letter No.4428, Dtd.25.07.2023 to pay the aforesaid penalty amount. The Lessee has not paid the aforesaid penalty amount till date. Copies of letters are annexed herewith as **ANNEXURE-I/1 & ANNEXURE-J/1**. Further, the Lessee has filed a Civil Writ Petition having W.P.(C) No.8163 of 2025 before the Hon'ble High Court of Orissa against imposition of such penalty. The Hon'ble High Court was pleased to issue Notice to the Opp.Parties vide its order dated 11.4.2025 and the Court has passed an order dated 3.9.2025 that "The Authorities shall not insist the petitioner to deposit the fine amount as per order dated 23.5.2023 under Annexure-8 until further orders". A copy of order dated 11.4.2025 and 3.9.2025 is enclosed herewith as **Annexure-K/1 & L/1 respectively**. Now the matter is sub-judice. .

12. That, it is respectfully submitted that on 26.07.2023, the aforesaid source was transferred to the Mining Officer-Cum-Competent Authority, Minor Minerals, Cuttack District. Copy of the supporting

DATTATRAYA RAMANUJAM SHINDE  
Collector, Cuttack

PRADIP KUMAR MOHANTY  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

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document of the transfer process is annexed herewith as **ANNEXURE-M/1**.

13. That, it is respectfully submitted that upon receiving the file from the Tahasildar, Tangi-Choudwar, Mining Officer, Cuttack issued a demand letter regarding Govt. dues of Rs.23,97,042.00 towards Royalty, Additional Charge, DMF, EMF, Surface Rent, Dead Rent and TCS against the Lessee Sachin Kumar Sahoo pending up to 31.07.2023. Copy of letter No.1531/Mines, Dt.08.08.2023 and letter No.4300, Dtd.19.07.2023 are annexed herewith as **ANNEXURE-N/1 & ANNEXURE-O/1** respectively. The mining operation at the source is under suspension since the date of transfer of the source to Mining Officer-Cum-Competent Authority, Minor Minerals, Cuttack District as the Lessee had failed to pay the pending Govt. dues.

14. That, it is respectfully submitted that the Mining Officer, Cuttack Circle, Cuttack on 09.10.2023 found evidence of illegal mining with the use of suction boats, at the aforesaid sand source. Subsequently, a show-cause notice was issued on 12.10.2023, vide letter No.2175/Mines, a copy of which is annexed herewith as **ANNEXURE-P/1**. Further, the Mining Officer, Cuttack imposed a penalty of Rs.5,00,000.00 (**Rupees Five Lakhs only**) on the Lessee vide letter No.2937/Mines, Dtd.07.12.2023. The lessee paid the

*L. S. SAHA*

*PRADIPYA KUMAR MOHANTY*  
*Collector, Cuttack*

*Pr*  
PRADIPYA KUMAR MOHANTY  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

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aforesaid amount, vide Cyber Treasury Challan No.35D5C5DB8F. Copy of letter No.2937/Mines, Dtd.07.12.2023 of the Mining Officer, Cuttack & copy of Cyber Treasury Challan No.35D5C5DB8F, are annexed herewith as **ANNEXURE-Q/1** & **ANNEXURE-R/1** respectively.

15. That, it is respectfully submitted that the lessee has failed to comply with the following clause of the Transferred EC issued by SEIAA, Odisha vide Letter No.4038/SEIAA Dtd.22.02.2022.

*"The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF& CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an ad hoc*

DATTATRAYA BHANJARIS CHENDE  
Collector, Cuttack

By  
PRADIPTA KUMAR MOHANTY  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

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*manner and is liable to be revoked after one year i.e. after 31 December, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent. The PP is allowed to extract provisionally 2000 cum of sand in the first year."*

It is respectfully submitted that the Lessee submitted the application for Modification of Environmental Clearance in Parivesh Portal vide Proposal No.SIA/OR/MIN/300740/2023, as late as 30.05.2023, which was subsequently passed by SEAC and SEIAA. SEIAA issued an Amendment to the EC vide Proposal No.SIA/OR/MIN/300740/2023, in favour of the Lessee of Birupa River Sand Bhatimunda on 10.01.2024 with a proposed MGQ of 2050CuM per year for rest of the lease period. Copy of application of the Proposal No.SIA/OR/MIN/300740/2023 by the Lessee is annexed herewith as **ANNEXURE-S/1**.

15. That, it is respectfully submitted that the Mining Officer, Cuttack also issued another Demand Notice regarding payment of Govt. dues towards annual Royalty, Additional Charge, DMF, EMF, Surface Rent, Dead Rent and TCS (A total of Rs.59,93,004.50) for the 2nd year of the lease period (18.05.2023 to 17.05.2024) against the Lessee of the Birupa River Sand Bhatimunda vide letter No.957/Mines,

*L.P. AGA*

*DATTATRAYA BHANUSHAHES SHINDHE*  
*Collector, Cuttack*

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**PRADIP KUMAR MOHANTY**  
**NOTARY, CUTTACK TOWN**  
**REGD.No-ON-04/1995**

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Dtd.18.04.2024, a copy of which is annexed herewith as **ANNEXURE-T/1**.

16. That, it is respectfully submitted that the Lessee has filed Writ Petition bearing W.P.(C) No.12919 of 2024 challenging the demand issued by the Mining Officer, Cuttack vide letter No.957/Mines, Dt.18.04.2024 which was disposed of by the Hon'ble High Court of Orissa, Cuttack citing a liberty for the Lessee to file an appeal. The Lessee has filed an appeal before the Director of Minor Mineral, Steel and Mines Department, Govt. of Odisha.

17. That, it is respectfully submitted that District Level Task Force in Cuttack District has been constituted vide Letter No.4283/Mines, Dt.17.12.24 under the Chairmanship of the Collector and District Magistrate, Cuttack for uniform monitoring and strengthening of enforcement activity w.r.t. Minor Minerals. Copy of the Letter No.4283/Mines, Dt.17.12.24 is annexed herewith as **ANNEXURE-U/1**. Subsequently, the proceedings of the District Level Task Force meeting convened on Dt.24.01.2025 and Dt.18.10.2025 is enclosed herewith as **ANNEXURE-V/1** series.

18. That, it is respectfully submitted that, regular enforcement activity is being carried out by the district administration against illegal extraction and transportation of Minor Minerals. A total of 513 vehicles have been seized since December, 2023 till

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ADITI SHINDE  
DATTATRAYA BHARUSA WED  
Collector, Cuttack

PRADIP KUMAR MOHANT ✓  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

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date. Repeated DRONE/UAV and DGPS surveys are being carried out at the minor mineral sources in order to find out illegal excavation of minor mineral, if any. The erring Lessees are being penalized as per the Law after due process.

19. That, it is respectfully submitted that, the mining operation at the sand source namely Birupa River Sand Bhatimunda is currently under suspension on grounds of non-payment of Govt. dues and violation of statutory conditions.

20. That, it is respectfully submitted that, the Collector and District Magistrate, Cuttack had authorized the Deputy Director of Mines, Cuttack Circle, Cuttack to file the counter-affidavit on his behalf vide Office of the Collectorate, Cuttack Letter No.193/Touzi, Dt.19.02.2024. A copy of the Letter No.193/Touzi, Dt.19.02.2024 is enclosed herewith as **ANNEXURE-W/1**.

21. That, the Deputy Director of Mines, Cuttack Circle, Cuttack had filed an affidavit on Dt.25.03.2025 which had defects. However, due to miscommunication, the affidavit devoid of the defects has not been uploaded in the Portal.

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DATA TRAYA BHIMAVATI SHINDA  
Collector, Cuttack

PRADIPTA KUMAR MOHANTY  
NOTARY, CUTTACK TOWN  
REGD.No-ON-04/1995

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22. That the facts stated above are true to the best of my knowledge and belief based on official records.

Identified by:-

*[Signature]*  
Advocate  
(*J. Nayak*)  
*02022/97*

*DATTATRAYA BHUSAHEB SHINDE*  
Collector, *Cuttack*

**Certificate**

Certified that the cartridge papers are not readily available.

Cuttack

Date: *20-01-2026*

*[Signature]*  
Addl. Govt. Advocate.

**VERIFICATION**

I, Sri Dattatraya Bhausahab Shinde, IAS. aged about 35 years, Son of Bhausahab Dnyandeo Shinde, at present working as the Collector and District Magistrate, Cuttack, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records and that nothing material has been concealed therefrom.

Verified at Cuttack on this...*20<sup>th</sup>* day of *January*, 2026.

*[Signature]*  
**VERIFICANT**  
*Collector, Cuttack*

Solemnly sworn before me by... *D.B. Shinde*  
being identified by... *J. Nayak Advocate*  
at Cuttack Town Dated... *20/01/2026*

*[Signature]*  
**P.K. MOHANTY**, Notary, Cuttack Town  
Regd. No-ON-04/1995





Annexure - A/1

OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE, CUTTACK  
Letter No. 1235 /Touzi, Dt. 23.12.2025

From,  
Sri Dattatraya Bhausahab Shinde, IAS  
Collector & District Magistrate, Cuttack

To,  
The Registrar,  
National Green Tribunal, Eastern Zone Bench, Kolkata.

Sub- Payment of penalty in obedience to the Order Dated.09.12.2025 of the Hon'ble NGT in OA No.91 of 2024.

Ref: Order of the Hon'ble NGT in OA No.91 of 2024.

Sir,

In obedience to the Order dtd.09.12.2025 of the Hon'ble NGT in OA No.91 of 2024, the penalty of Rs.10,000.00 (Rupees Ten Thousand) only has been submitted vide a Demand Draft bearing no. 000991 Dated.23.12.2025, pledged in favour of the Registrar, NGT, New Delhi. The Hon'ble Bench may kindly be apprised accordingly.

This is for favour of your kind information.

Yours sincerely,

Collector & District Magistrate,  
Cuttack

Memo No. 1236 /Touzi, Dt. 23.12.2025

Copy submitted to the Advocate General, Odisha, Cuttack for favour of kind information and necessary action.

Collector & District Magistrate,  
Cuttack

**True Copy Attested**

20.12.24  
Mining Officer  
Cuttack Circle, Cuttack

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यूको बैंक  
जांचे करणे वाली शाखा



UCO Bank  
ISSUING BRANCH COLLECTORATE BRANCH

DDMMYYYY

263

THE REGISTRAR, NGT

को या उनके आदेश पर OR ORDER

मॉर्गे  
ऑटो  
ट्रेंड  
रुपये  
गुना  
दला  
TL

मॉर्गे जानेपर ON DEMAND PAY  
Ten Thousand only

रुपये RUPEES 10,000.00

अदा करें

मूल्य प्राप्त VALUE RECEIVED

Purchaser THE COLLECTOR AND DISTRICT MAGISTRATE, CUTTACK

कृते यूको बैंक  
For UCO Bank

\*\*\*\*\* Not Over INR. 10,000.00 \*\*\*\*\*  
1742001

SERVICE BRANCH, NEW DELHI 1742

अदाकर्ता शाखा/DRAWEE BRANCH

स. प्रबन्धक / Asst. MANAGER  
(कार्मिक सं. / EMP. NO. 67805)

*Basal*



*Kalle*

MANAGER  
EMP. NO. 46922

CUT/DD/001

000099100002800010

16

True Copy Attached

*Basal*  
20.03.20

Mining Officer  
Cuttack Circle, Cuttack

Magistrates order with initial

Action taken with date

3

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This is put up to me today

Perused the orders dt.30.06.2020 Passed by the Tahasildar, Tangi-Choudwar and recommendation of Sub-Collector, Sadar Cuttack Dt. 21.07.2020 for approval of a new source, Minimum guaranteed quantity (MGQ) and additional charges of source Birupa River Sand Bhatimunda in Mouza-Bhatimunda for a period of 5 years i.e. from 2020-21 to 2024-25 as per land scheduled given below.

Mouza	Khata no.	Plot No.	Area in Ac.	Kissam
Bhatimunda	441(AAA)	1116	12.34	Nadi

The Tahasildar, Tangi-Choudwar has observed all formalities before submission of proposal to Collector through Sub-Collector, Sadar Cuttack for approval of new sairat source at Mouza-Bhatimunda, Khata.no-441(AAA), Plot no- 1116, Area-12.34 Acre, Kissam- Nadi, both Tahasildar and Sub-Collector, Sadar have recommended that there is deposit of sand of Minimum guaranteed quantity (MGQ) 5400cum in the source. The total royalty @ Rs 38.50/-per cum (Rs 35/- as royalty and Rs 3.50/- as addl. charges) of the source is to be approved.

However the new sand source, MGQ 5400 cum and Additional Charge in respect of source Birupa River sand Bhatimunda is Rs.49 per cum (Rs 35/- as royalty and Rs 14/- as addl. charges) is approved.

Return the sairat case records to the Tahasildar Tangi-Choudwar for taking necessary follow up action as per OMMC Rules.

Dictated & Corrected

Collector  
Cuttack

Collector  
Cuttack

True Copy Attested  
Mining Officer  
Cuttack Circle, Cuttack

- X -

Annexure - C/1

67 **COMPARATIVE STATEMENT OF TENDERS RECEIVED**

1. Name of the Sairat Source :- *Bircepa River Sand Bhatimunda*
2. Case No :- *55/20-21*
3. Date of Tender :- *24.3.21*
4. Period From :- *5 years*
5. Rate of Additional Charge :- *₹ 14/- per cum*
6. Earnest Money Rs :- *₹ 13230/-*

Name and address of the Bidder	Application Fee	Deposited vide Treasury Challan No. Date	Rate of Addl. Charges per C.M. offered	D.D No Dt Against EMD	An amount of Solvency/B.G.	Affidavit for non dues pending	Indenting quantity of minor mineral offered	Signature of Bidder	Remarks
1	2	3	4	5	6	7	8	9	10
1. <i>Laxmithar Jena</i>	<i>1000/-</i>	<i>30F7B 75CE8 11.03.21</i>	<i>1321/-</i>	<i>232443 12.03.21</i>	<i>88,00,000/-</i>	<i>Yes</i>	<i>5400</i>		
2. <i>Nishakar Mohanty</i>	<i>1000/-</i>	<i>30F7A 75CEB 12.3.21</i>	<i>2055/-</i>	<i>814006 12.03.21</i>	<i>2,34,00,650/-</i>	<i>Yes</i>	<i>- do -</i>		
3. <i>Rajesh Mahapatra</i>	<i>1000/-</i>	<i>30EC212 C9B 20.3.21</i>	<i>1055/-</i>	<i>814005 12.03.21</i>	<i>1,06,65,710/-</i>	<i>Yes</i>	<i>- do -</i>		
x 4. <i>Chinmayee Mukherjee</i>	<i>1000/-</i>	<i>30F7A EE3 13.03.21</i>	<i>1292.77</i>	<i>588073 12.3.21</i>	<i>4,92,80,000/-</i>	<i>Yes</i>	<i>- do -</i>	<i>submit</i>	
x 5. <i>Sukanta Muduli</i>	<i>1000/-</i>	<i>30F7A AEDB 12.03.21</i>	<i>1245.77</i>	<i>588078 12.3.21</i>	<i>5,84,00,000/-</i>	<i>Yes</i>	<i>- do -</i>	<i>submit</i>	

The highest bid by way of tender is knocked down in favour of *Sachin Saha*  
 S/o. *Nirmala Saha* Village *Naxospur* PS. *Baxanga* Dist. *Cuttack* at  
 additional charges of Rs *2800/-* (Rupees *Two thousand eight hundred*) Only per cubic meter.

*[Signature]* Revenue Supervisor  
*[Signature]* Tahasildar  
*[Signature]* Tangi-Choudhury  
*[Signature]* Chairman  
 P.T.O.

**True Copy Attested**  
*[Signature]*  
 20.03.26  
 Mining Officer  
 Cuttack Circle, Cuttack

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**COMPARATIVE STATEMENT OF TENDERS RECEIVED**

- 1. Name of the Sairat Source :- *Birsa River Sand Bhatimunda*
- 2. Case No :-
- 3. Date of Tender :-
- 4. Period From :-
- 5. Rate of Additional Charge :-
- 6. Earnest Money Rs :-

Name and address of the Bidder	Application Fee	Deposited vide Treasury Challan No. Date	Rate of Addl. Charges per C.M. offered	D.D No Dt Against EMD	An amount of Solvency/B.G.	Affidavit for non dues pending	Indenting quantity of minor mineral offered	Signature of Bidder	Remarks
1	2	3	4	5	6	7	8	9	10
6 Tapan Kumar Nanda	1500/-	30F844 CB70 23.3.21	2735/-	638206 23.3.21	1,57,00,000/-	yes	5400		
7 Priya Prasad Mishra (Mishra Agency)	1500/-	30F778 E99A 16.3.21	1783/-	169281 23.3.21	99,00,000/-	yes	- do		
8 Mr. K. Umariya Patil	1500/-	30F706 A9FD 15.02.21	482.52	550706 15.02.21	45,00,000/-	yes	- do		
9 Akshay Kumar Mohanty	1500/-	366 24.03.21	714/-	497214 12.2.21	92,00,000/-	yes	- do		
10 Krushnach. Das	1500/-	166 12.3.21	1950/-	293555 12.3.21	90,00,000/-	yes	- do		

The highest bid by way of tender is knocked down in favour of .....  
 S/o. .... Village..... PS..... Dist..... at  
 additional charges of Rs (Rupees) ) Only per cubic meter.

*[Signatures and stamps]*  
 Revenue Supervisor, D.A. Trase, State mof...  
 Tahasildar, Tangi-Choudwra  
 P.T.O.

**True Copy Attested**  
*[Signature]*  
 20.01.26  
 Mining Officer  
 Cuttack Circle, Cuttack

- 46 -

69 **COMPARATIVE STATEMENT OF TENDERS RECEIVED**

1. Name of the Sairat Source :- *Biruparivra Sand Bhatemunda*
2. Case No :-
3. Date of Tender :-
4. Period From :-
5. Rate of Additional Charge :-
6. Earnest Money Rs :-

Name and address of the Bidder	Application Fee	Deposited vide Treasury Challan No. Date	Rate of Addl. Charges per C.M. offered	D.D No Dt Against EMD	An amount of Solvency/B.G.	Affidavit for non dues pending	Indenting quantity of minor mineral offered	Signature of Bidder	Remarks
1	2	3	4	5	6	7	8	9	10
11 Sachin K.V. Sahoo	1000/-	30F797 F8EE 12.3.21	(2800/-)	504259 12.03.21	6,53,21,000/-	Yes	5400	B.S.	
12 Sakuntala Khatu	1000/-	30F8544 A40 24.3.21	2300/-	087804 23.03.21	1,31,00,000/-	Yes	-do-	Khatu	
13 Azmat Ali	1000/-	30F8544 C87 24.3.21	-	087805 24.03.21	5,10,000/-	Yes	-do-		
14 Saraswati Agrawal	1000/-	16 12.3.21	385/-	046773 24.3.21	9,50,000/-	Yes	-do-		
15 Roshni Rajan Jena	1000/-	30F8544 F05 24.3.21	871/-	087803 23.03.21	49,00,000/-	Yes	-do-		

The highest bid by way of tender is knocked down in favour of .....  
 S/o. .... Village ..... PS ..... Dist. .... at  
 additional charges of Rs (Rupees) .....  
 ) Only per cubic meter .

*[Signatures]*  
 Revenue Supervisor  
 D. P. ...  
 P.T.O.  
 Tahasildar.  
 Tangi-Choudwra  
 C.A.E.M.O.

**True Copy Attested**  
*[Signature]*  
 20.03.2020  
 Mining Officer  
 Cuttack Circle, Cuttack

- 1X -

**COMPARATIVE STATEMENT OF TENDERS RECEIVED**

- 1. Name of the Sairat Source :- *Binacepo River Sand Blotimundo*
- 2. Case No :- *55/20.21*
- 3. Date of Tender :- *24.3.21*
- 4. Period From :- *5 yrs*
- 5. Rate of Additional Charge :- *Rs. 14/- cu*
- 6. Earnest Money Rs :- *Rs. 1,22,30/-*

Name and address of the Bidder	Application Fee	Deposited vide Treasury Challan No. Date	Rate of Addl. Charges per C.M. offered	D.D No Dt Against EMD	An amount of Solvency/B.G.	Affidavit for non dues pending	Indenting quantity of minor mineral offered	Signature of Bidder	Remarks
1	2	3	4	5	6	7	8	9	10
16 Dukhendra Saboo	1000/-	301824 E16E 22-3-21	169/-	255218 22.02.21	2,10,00,000/-	Yes.	5450		
17 Chaturbhujia prasad	1000/-	256 22-3-21	200/-	706780 22-3-21	7,62,850/-	Yes.	du		

The highest bid by way of tender is knocked down in favour of *Sachin Saha*  
 S/o *Nirmala Saha* Village *Norapani* PS *Deraga* Dist *Cuttack* at  
 additional charges of Rs *2800/-* (Rupees *Two thousand eight hundred*) Only per cubic meter.

*[Signature]* Revenue Supervisor  
*[Signature]* Tahasildar  
*[Signature]* Tangi-Choudwra  
*[Signature]* Mamber Chaudhary

True Copy Attested

*[Signature]*  
 20.03.26  
 Mining Officer  
 Cuttack Circle, Cuttack

Intimation to Successful Bidder  
[See rule 10(11), 16(9), 27(6)]

Annexure-D/1

Letter No.....2713..... Dated...25/3/21

Sri Ajaya Kumar Mallik, OAS  
Tahasildar & Executive Magistrate.

To

Sri Sachin Kumar Sahoo  
S/o-Nirmala Kumar Sahoo  
At-Naranapur,Ps-Baranga, Dist-Cuttack

Sub: Intimation to successful bidder.  
Sir/Madam,

This is to intimate that you have been provisionally selected as the successful bidder for the prospecting license -cum- mining lease /mining lease/ quarry lease (strike off the lease not intended for ) described below, namely:-Birupa River Sand Bhatimunda, In Mouza-Bhatimunda, Khata No-441,Plot No-1116, Kisam Nadi, Area Ac.12.34dec.(MGQ 5400 CuM) based on your application for the said lease. The amount of additional charge bid by you and accepted is Rs.2800.00 (Rupees Two Thousand eight hundred) only per cubic meter.

The mining plan for the said lease has been obtained and the Environment clearance for the said lease has not been obtained. The tentative selection is subject to the provisions of the OMMC Rules, 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount of Rs.,3817975.00 (Rupees Thirty eight lakhs seventeen thousand nine hundred seventy five)only after deduct of the DD submitted by you as prescribed under OMMC Rules -2016 27(7) & (9) towards EMD. Proof or deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money shall stand forfeited.

Further you are directed to submit an affidavit duly executed before the Executive Magistrate to the effect that this solvency certificate submitted for this source has not been used in any other sairat sources throughout the state.

You are also directed to execute deed in respect of the prospecting license -cum-mining lease/mining lease/quarry lease(strike-off whichever is not applicable) for the aforesaid area within the period specified in sub-rule (1) of rule 43 of the Odisha Minor Mineral Concession Rules, 2016.

Your's faithfully

Tahasildar, Tangi-Choudwar  
(Competent Authority)

Memo No...2714.....dtd...25/3/21..

Copy submitted to Collector and District Magistrate, Cuttack for kind information and necessary action.

Memo No...2715.....dtd...25/3/21..

Copy submitted to Sub-Collector and Sub-Divisional Cuttack for kind information and necessary action.

Tahasildar, Tangi-Choudwar

True Copy Attested

20.04.26  
Mining Officer  
Cuttack Circle, Cuttack

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**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No 2409/SEIAA

Dt. 31.08.2021

**File No. SEIAA-1404/02-2021**

To

The Tahasildar, Tangi-Choudwar,  
Tahasil-Tangi-Choudwar,  
Dist-Cuttack

Sub: **Proposal of Tahasildar, Tangi-Choudwar** for mining of sand from Bhatimunda Sand Quarry over an area of 12.34 acres or 4.993ha at village- Bhatimunda, Tahasil- Tangi-Choudwar, District- Cuttack - Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1404/02-2021 dated 18.02.2021

Sir,

This is with reference to the application dated 18.02.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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True Copy Attested

*[Signature]*  
20.08.21  
Mining Officer  
Cuttack Circle, Cuttack

- 20 -

4. **The proposed activities in a nut shell are as follows: -**

- a. This is a proposal for mining of sand from **Bhatimunda Sand Quarry** lying in the **Birupa River** bed located at **village- Bhatimunda, Tahasil- Tangi-Choudwar, District- Cuttack**, over lease area of **12.34acres or 4.993ha**.
  - b. The mine area is a part of the Survey of India Toposheet No. E45U/2 bounded by Latitude:  $20^{\circ}32'04.20''$  N to  $20^{\circ}32'23.2''$  N and Longitude  $86^{\circ}01'33.1''$ E to  $86^{\circ}01'42.2''$  E.
  - c. The mining lease is an identified sairat source in the DSR. The Bhatimunda Sand Quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Tangi-Choudwar to the successful bidder(lessee) on the basis of public auction for a lease period of 5 years.
  - d. The mining plan along with the PMCP of the mining project prepared has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 03.07.2020.
  - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 39780 cum of sand, when extracted upto a depth of 1.0 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
  - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 1.11Km away from the mining lease area.
  - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
  - h. As per the approved mining plan, it is observed that sand from the quarry will be extracted upto a depth of 0.50 meter with annual extraction of sand not exceeding 5400 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.

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**True Copy Attested**  
  
 20.01.26  
**Mining Officer**  
**Cuttack Circle, Cuttack**

6 The proposal is duly appraised by the SEAC in its meeting held on 28.07.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 502/SEAC-Misc-02 dated 30.07.2021.

7 The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Tangi-Choudwar who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee)

9. **Stipulated Conditions:**

- 9.1 This Environmental Clearance is given with a Condition that 'Extraction shall be capped at 2000 cum per in the 1<sup>st</sup> year. Rate of replenishment be studied in that period and reported, failing which EC is liable to be revoked'
- 9.2 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 15<sup>th</sup> October, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand is obligatory for the project proponent within one year.
- 9.3 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
- 9.4 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. **This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.**
- 9.5 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure, 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross

-X-

drainage structure In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

- 9.6 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
- 9.7 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 9.8 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 9.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 9.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 9.11 **No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission.** Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 9.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as

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D.M.

True Copy Attested

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 28 -

- part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 9.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
- 9.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand
- 9.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine
- 9.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report
- 9.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF&CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked
- 9.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 9.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be
- 9.24 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board
- 9.25 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter

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20.01.24  
Mining Officer  
Cuttack Circle, Cuttack

-2X-

/modify the above conditions or stipulate any further condition in the interest of environment protection.

- 9.26 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
- 9.27 **Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.**
- 9.28 **The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.**
- 9.29 **This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law. Common Cause Conditions as may be applicable.**
- 9.30 **Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.**

  
Member Secretary

Memo No 2410/SEIAA /Dt 31.08.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Cuttack/ Sub Collector, Cuttack/ Tahasildar, Tangi-Choudwar for Information and necessary action.
7. Guard file for record.

  
Member Secretary

True Copy Attested

  
30.08.21  
Mining Officer  
Cuttack Circle, Cuttack



Annexure - F/1

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No. 4038/SEIAADt. 22.02.2022File No. **SIA/OR/MIN/255215/2022**

To

Sri Sachin Kumar Sahoo  
S/o-Nirmal Kumar Sahoo  
At-Naranpur, PS-Baranga,  
Dist-Cuttack

Sub: Proposal for **Transfer of Environmental Clearance** of Bhatimunda Sand Quarry over an area of 12.34 Acres or 4.993 Ha. in village Bhatimunda under Tangi-Choudwar, Tahasil of Cuttack District from Tahasildar Tangi-Choudwar to Sri Sachin Kumar Sahoo (Successful Bidder) - reg.

Ref: (i) EC Letter No. 2409/SEIAA dated 31.08.2021.  
(ii) Letter no. 8317 dated 16.11.2021 of Tahasildar.  
(iii) Online proposal No. SIA/OR/MIN/255215/2022 dtd. 05.02.2022

Sir

Kindly refer your online application on dated 05.02.2022, where in you have requested for transfer of environmental clearance granted by SEIAA, Odisha vide Letter No. 2409/SEIAA dated 31.08.2021 issued earlier in favour of Tahasildar, Tangi-Choudwar, Cuttack.

As submitted by the Tahasildar, it is noted that EC was obtained for **Bhatimunda Sand Bed** for a period of 5 years in favour of Tahasildar, Tangi-Choudwar vide the above mentioned EC letter under reference. Now, the said sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Sri Sachin Kumar Sahoo, Successful Bidder under the provision of OMMC Rules, 2016 for operationalization of the sairat source.

The proposal was considered by the SEIAA in its meeting held on 11.02.2022 and the Authority decided that EC may be transferred in favour of Sri Sachin Kumar Sahoo as recommended by Tahasildar and the new Project Proponent has to submit the detailed compliance report on all EC conditions on quarterly basis.

**True Copy Attested**  
22.02.2022  
Mining Officer  
Cuttack Circle, Cuttack

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The SEIAA has no objection for transfer of environmental clearance accorded by SEIAA's Letter no. 2409/SEIAA dated 31.08.2021 in the name of Sri Sachin Kumar Sahoo with the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC.

The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. **Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31<sup>st</sup> December, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.** The PP is allowed to extract provisionally **2000 cum of sand in the first year.**

In case any change is proposed in the scope and limit of the project, the project proponent shall obtain fresh prior environmental clearance.



Yours faithfully,

  
**Member Secretary**

Memo No 4039/SEIAA /Dt. 22.02.2022.

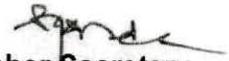
Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.

**True Copy Attested**  
  
 20.03.26  
**Mining Officer**  
**Cuttack Circle, Cuttack**

-27-

5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, ManSingh Road, New Delhi-110011 for information.
7. **Copy to the Collector, Cuttack /Sub Collector, Cuttack and Tahasildar, Tangi-Choudwar** for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.

  
Member Secretary

True Copy Attested

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

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473491/-  
473500/-

(33) Annexure-6/1  
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सत्यमेव जयते

INDIA NON JUDICIAL  
Government of Odisha

1842

Annexure-6/1

e-Stamp

Certificate No. : IN-OD03808474773333U  
Certificate Issued Date : 10-May-2022 02:38 PM  
Account Reference : NONACC (SV)/ od5000104/ JAGATPUR/ OD-CTK  
Unique Doc. Reference : SUBIN-ODOD500010405166257224130U  
Purchased by : SACHIN KUMAR SAHOO  
Description of Document : Article IA-35 Lease Deed  
Property Description : MOUZA BHATIMUNDA  
Consideration Price (Rs.) : 0  
(Zero)  
First Party : GOVERNOR OF ODISHA R T TAHASILDAR TANGI CHOUDWAR  
Second Party : SACHIN KUMAR SAHOO  
Stamp Duty Paid By : SACHIN KUMAR SAHOO  
Stamp Duty Amount (Rs.) : 4,73,500  
(Four Lakh Seventy Three Thousand Five Hundred only)



Please write or type below this line

LEASE DEED

Sachin Kumar Sahoo

0000445669

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shoriestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy, please inform the Competent Authority.

True Copy Attested

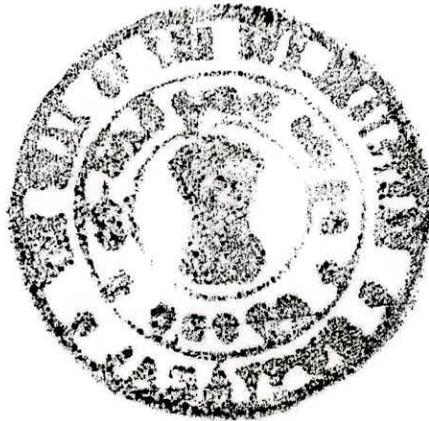
20.01.22  
Mining Officer  
Cuttack Circle, Cuttack

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Signature of Purchaser  
Date.....

10-05-2022

Stamping Authorised  
Collection Center  
S.R.O. Jagatpur  
G. Prakash Nayak



*G*  
Registering Officer  
Jagatpur

True Copy Attested

*G*  
20.02.26  
Mining Officer  
Cuttack Circle, Cuttack

43220164)

- 30 -

(3)



*[Signature]*  
Registering Officer  
Jagatpur

Lease Deed

Form-N

Fees Paid

A5(L) 190314.00

A18(M) 40.00

190354.00

V.C. 275.00

Rs 190629.00

Sachin Kumar Sahoo

Form of Quarry Lease

(See rule 27(13))

R 10

THIS INDENTURE made on this date of 3rd March 2022 between the GOVERNOR OF ODISHA represented through Tahasildar Tangi-Choudwar (hereinafter called the "Lessor" ) of the one part .....

.....AND.....

Sachin Kumar Sahoo aged about 30 years S/O. Nirmal Chandra Sahoo of Vill. Bidyadharpur . P.O. Nuabazar, P.S. Chauliaganj , Dist. Cuttack. Aadhaar No. 765231196193 Mobile No. 9439656194 by Occupation - Business (hereinafter called the "lessee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, assignees) of the other part.

WHEREAS the lessee has applied to the Competent Authority concerned for a quarry lease for 5 years (miner mineral) in accordance with the provisions of the Odisha Minor Minerals Concession Rules, 2016 in respect of the lands described in Part I of the Schedule and has deposited a sum of Rs. 3818000/- as security ~~for ten years~~

Sairat Case No - 55/2020-21 -

Sairat Name - Birupa River Sand , Bhatimunda ,

Period of Lease - One year from the date of execution.

1st year on MGQ - 2000 Cubic meter Area Ac 12.34 dec

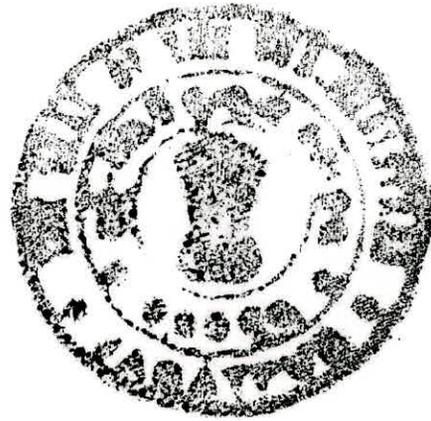
Sl No	Item	Amount in Rs	MR No
1	Royalty	70000.00	0470795 dtd
2	Additional Charges	5600000.00	04.12.2021.
3	Dead Rent	52458.00	
4	Surface Rent	1799.00	
Total		5724257.00	

*[Signature]*  
TAHASILDAR  
TANGI CHOUDWAR

True Copy Attested

*[Signature]*  
20.03.26  
Mining Officer  
Cuttack Circle, Cuttack

Sachin Kumar Sahoo



*J*  
Registering Officer  
Jagatpur

True Copy Attested

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 30 -

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AND WHEREAS the competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

NOW THIS INDENTURE witnessed as follows:-

The lesser hereby demises to the lessee the land described in Part I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demises pieces of land shall be held by the lessee for a term of 5 years from the date on which this executed deed is registered under Indian Registration Act and Odisha Registration Manual, subject to the terms, convents, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

### PART - I

#### Location and area of the lease

#### Land schedule:-

Mouza	Khata No	Plot No	Area in Ac	Kisam
Bhatimunda	441 (AAA)	1116	12.34	Nadi

As per plan annexed and bounded

On the North by - Plot No- 1116 (p)

On the South by- Plot No- 1116 (p)

On the East by- Plot No- 1116 (p)

And on the West by - Plot No- 1116

Hereinafter called as "said lands"

TAHASILDAR  
TANGI CHOUDWAR

True Copy Attested

20.03.26  
Mining Officer  
Cuttack Circle, Cuttack

Sachin Kumar Sahoo



**Endorsement of the certificate of admissibility**

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35(b) Fees Paid : A5(c)-190354 ,, User Charges-275 ,Total 190629

Date: 05/05/2022

*[Signature]*  
Signature of Registering officer

**Endorsement under section 52**

Presented for registration in the office of the Sub-Registrar **Sub-Registrar JAGATPUR** between the hours of 10:00 AM and 1:30 PM on the **05/05/2022** by **SACHIN KUMAR SAHOO** , son/daughter/wife of **NIRMAL CHANDRA SAHOO** , of **AT- BIDYADHARPUR, PO- NUABAZAR, PS- CHAULIAGANJ, DIST- CUTTACK** , by caste **General** , profession **Business** and finger prints affixed.

*[Signature]*  
Signature of Presenter / Date: 05/05/2022

*[Signature]*  
Signature of Registering officer.

**Endorsement under section 58**

Execution is admitted by :

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
TAHASILDAR ON BEHALF OF THE GOVERNOR OF ODISHA(GOVT)	Execution By TAHASILDAR ON BEHALF OF THE GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By TAHASILDAR ON BEHALF OF THE GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By TAHASILDAR ON BEHALF OF THE GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	
SACHIN KUMAR SAHOO			<i>[Signature]</i>	18-May-2022

Identified by **PRITAM JENA** Son/Wife of **TRILOCHAN JENA** of **AT- JYOTI BIHAR COLONY BIDANASI BIDANASI** by profession **Others**

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
PRITAM JENA			<i>[Signature]</i> Registering Officer Jagatpur	05-May-2022

<http://10.150.15.150/Admin/DSR/Endorsement/PrintEndorsement.aspx?id=43220164...> 18-05-2022

True Copy Attested  
*[Signature]*  
20-05-2022  
Mining Officer  
Cuttack Circle, Cuttack

- 34 -

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## PART- II

## Terms &amp; Conditions of the lease

The lease is subject to the conditions laid down in rule 33 and also all other conditions pertaining to lease as provided in the Rules.

Conditions of quarry lease:-

1. The lessee shall pay to the State Government surface rent before the execution of the lease-deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15<sup>th</sup> January of every year.
2. The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15<sup>th</sup> January of every year and an account of the royalty payable by him shall be kept by the Competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him, he shall remove the minor minerals only after payment of the royalty and in such cases advance dead rent paid by him shall be deemed to have merged into the amount of royalty he was liable to pay.
3. The lessee shall pay to the Government, compensation for all damages, injuries or disturbance which has been caused by him in the course of mining operation and shall indemnify the Government against all claims which may be made by third parties in respect of such damage, injury or disturbances.
4. The lessee shall quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper, skilful and workman- like manner and the lessee shall send to the Director and Deputy Director or Mining Officer concerned , under whose jurisdiction the area is located and to the Director of Mines Safety , Bhubaneswar an intimation in Form- H of the opening or reopening of the quarry so as reach them within a period of fifteen days from the date of such commencement.
5. If the lessee does not work upon the quarry for a continuous period of six months , the lease shall be liable to be cancelled , unless prior permission has been granted by the Competent Authority for such stoppage on reasonable grounds:

TAHASILDAR  
TANGI CHOUDHARY

True Copy Attested

20.01.98  
Mining Officer  
Cuttack Circle, Cuttack

Sachin Kumar Saha

Date: 05/05/2022

  
Signature of Registering officer

**Endorsement of certificate of registration under section 60**

Registered and true copy filed in : Office of the Sub-Registrar, JAGATPUR

Book Number : 1 || Volume Number : 37

Document Number : 10432201843

For the year : 2022

Seal :

  
Signature of Registering officer

Date: 18/05/2022

Print



  
Registering Officer  
Jagatpur

True Copy Attested

  
20-05-22  
Mining Officer  
Cuttack Circle, Cuttack

Provided that the Competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not be possible for the lessee to undertake mining operations or to continue such operations for reasons beyond his control, make an order within a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled.

6. The lessee shall allow reasonable facilities of access to other concessionaries of major and minor minerals, as may be directed by the competent authority.
7. If any minor mineral not specified in the lease deed is discovered in the leased area, the lessee shall report it forthwith to the Competent Authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor mineral is included in the lease deed or a separate prospecting license- cum-mining lease or mining lease or quarry lease, as the case may be, is granted in favour of the lessee. If he fails to apply for a prospecting license- cum-mining lease or mining lease or quarry lease, as the case may be, to extract the newly discovered minor mineral within three months from the date of discovery or if he declares his intention not to work upon the discovered minor mineral, the State Government of the Competent Authority, as the case may be, may grant prospecting license-cum-mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose:

Provided that, if the minor mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the lands being included in his earlier lease for extraction of minor mineral.

8. The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of :-
  - g. One hundred meters from any Railway line (except under and in accordance with the written permission of the Railway Administration concerned) and in case of National Highway, State Highway, monuments, heritage sites, or any reservoir : except in accordance with the previous permission of the Collector.

  
TAHASILDAR  
TANGI CHOUDWAR

True Copy Attested

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

Sachin Kumar Sahoo

- 37 -



*J*  
Registering Officer,  
Jagaipur

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*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 28 -

- h. Fifty meters from any tank, canal, road (other than a National or State Highway or other public works or buildings or inhabited sites), except under accordance with the previous permission of the Collector.
9. The Railway Administration or the Collector, as the case may be, may grant such permission as required under clause (a) of (b) of sub-rule(8) on such conditions as may be specified
10. The State or Central Government shall have right to construct any road, railway or canal or reservoir or to lay electric or telephone lines in or over the lands held under the lease:  
 Provided that the lessee shall be given at least sixty days prior notice before the right is exercised and the area thus utilized shall be excluded from the area held under lease.
11. The lessee, with prior written permission of the Competent authority, can erect at his own cost, temporary structures including buildings required for the purpose of quarrying operation within the leased area, without violating any law or obstructing any natural flow, community access or without causing damage to any embankment or public property, which shall be dismantled by the lessee at his own cost on completion of the lease term or on determination of the lease. The competent authority can pass orders to dismantle such structures if found erected illegally or causing damage to public.
12. The lessee shall, at his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the leased area.
13. The lessee shall obtain permission of the competent authorities of the Forest Department, Odisha to carry on any operation in forest area.
14. The lessee shall abide by the provisions of all laws for the time being in force, relating to the working of quarries and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public and he shall also obey all existing laws of way, water and other easements and shall not use power cutters and other machinery in case of laterite quarries.

  
 TAHASILDAR  
 TANGI CHOUDWAR

True Copy Attested  
  
 20.05.26  
 Mining Officer  
 Cuttack Circle, Cuttack

*Tachin Kumar Saha*

-39-



*J*  
Registering Officer  
Jagatpur

True Copy Attested

*J*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

15. The lessee shall keep correct accounts of minor minerals other than specified minor minerals quarried and dispatched and shall furnish a quarterly return in Form- P and annual return in Form- K to the Competent Authority and the Director.
16. The lessee shall afford reasonable facilities for inspection of the quarries, accounts and records pertaining to quarrying operation, to the Competent Authority and Director or any other officer authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observance of the provisions of rules and specify the time limit not exceeding sixty days within which the directions shall be complied with.
17. If the lessee does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the Competent Authority may forfeit the whole or part of the security deposit paid by the lessee or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.
18. The lessee shall report about all accidents involving injury or loss of life or loss or damage to property forthwith to the concerned Competent Authority and Collector of the District.
19. If any Government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the Competent Authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may dispose of such seized minor minerals or properties towards sufficient satisfaction of the Government dues and all costs and expenses occasioned by the non-payment thereof and if any such government dues remain unpaid over two months beyond the date fixed in the lease agreement for such payment, the Competent Authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provision of the Odisha Demands Recovery Act, 1962 for recovery of such dues.
20. The Controlling Authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claims of any third party in respect of such minerals.

  
TAHASILDAR  
TANGI CHOUDWAR

True Copy Attested

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

*Jaehin Ghosor Saha*

- 4X



*J*  
Registering Officer  
Jagatpur

True Copy Attested

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- X -
- (10)
21. The lessee shall remove all minor minerals extracted before the end of the lease period or of its determination, if it is determined earlier, and all other materials and structures within such reasonable period not exceeding two months or as the Competent Authority may allow.
  22. All minor minerals, materials, machineries, buildings and other structures, left in the leased area after the date-line fixed or time allowed by the Competent Authority shall be deemed to be the property of the Government and the Competent Authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of Controlling Authority.
  23. If any mineral other than minor mineral is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the Competent Authority and the Director forthwith and the lease shall be determined without payment of any compensation to the lessee.
  24. The lessee shall ensure proper maintenance of hull slopes so as to prevent major erosion and observe all such safeguards as provided in the Mines Act, 1952 and the rules and regulations framed there under from time to time.
  25. The lessee shall carry out quarrying operation with appropriate environment safeguards and shall take such steps for reclamation and raising of plantations in the lease area in line with the prescriptions under rules 29 to 37 of the Granite Conservation and Development Rules, 1999.
  26. The lessee shall keep the Government indemnified from any liability, compensation damage etc, arising out of his acts or omissions as a lessee during the subsistence of the lease.
  27. No rejected/ off grade major mineral shall be removed on payment of royalty as minor mineral, under this rule.
  28. The Competent Authority may include such other conditions in the lease deed with the approval of the Controlling Authority.
  29. The lessee shall by the provisions of the Mines Act, 1952 and rules and regulations framed there under, the Explosives Act, 1884 and rules made there under for development of the source of minor minerals in workman like manner and for avoidance of any danger arising out of such winning of minor mineral.

#10  
TAHASILDAR  
TANGI CHOUDWAR

Sachin Kumar Saha

True Copy Attested  
20.01.24  
Mining Officer  
Cuttack Circle, Cuttack

- 4B -



  
Registering Officer  
Jagatpur

True Copy Attested  
  
20.05.26  
Mining Officer  
Cuttack Circle, Cuttack

- 4X -



### PART- III

#### Liberties, powers and privileges to be exercised and enjoyed by the Lessee

1. To enter upon and use the land, described in Part- I of the Schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral / minerals leased in natural or in processed / converted form.
2. To make roads, tram ways install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

### PART- IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in

1. No land shall be used for surface operations if objection is raised by the Competent Authority of the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved / Protected forest without prior permission of the Divisional Forest Officer of the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these Rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) OMMC Rules, 2007.

### PART- V

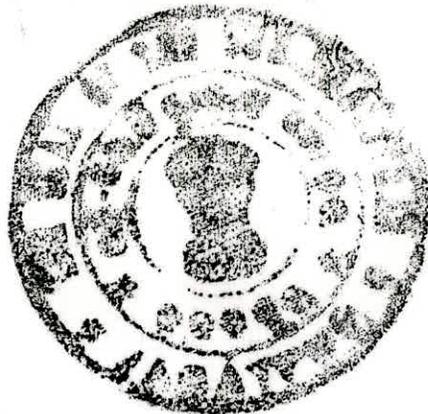
#### Liberties, powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in Connection with survey, sampling, testing quarrying, processing, stacking and transportation of minor mineral as may be deemed necessary.

TAHASILDAR  
TANGI CHAUDWAR

True Copy Attested

*Sachin Kumar Sahoo*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack



  
Registering Officer  
Jagatpur

True Copy Attested

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack



**PART-VI**

**Provision regarding Rents and Royalties**

- 1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
- 2. All payments relating to rents, royalties, fees etc. as provided under these rules shall be paid to the State Government free from all deductions at the District Treasury / sub- Treasury and in such manner as the Competent Authority may prescribed.
- 3. For the purpose of computing the royalty, the lessee shall keep correct account of the miner produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
- 4. The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
- 5. The lessee shall pay surface rent in advance and not later than 15<sup>th</sup> January and 15<sup>th</sup> July of each year.
- 6. The lessee shall , in addition to the rents and royalties , also pay the contribution to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules as first above written
- 7. The lessee shall also pay the additional charge at the rate of Rs. 2800.00 per cubic Meter.
- 8. The minimum Guaranteed Quantity for royalty for the quarry lease shall be 2000 cum per annum.

Signed by.....

For and on behalf of Governor of Odisha , in the presence of

TAHASILDAR

TANGI CHOUHWAR

1. Karanaka Khata

2. <sup>S.A.H.</sup> Tangi Choudhary

2. <sup>(S.A.H.)</sup> Suk-Seyee Moha

Signed by ...

1.

2.

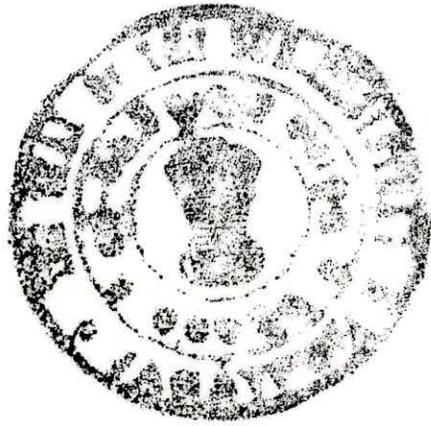
Chetan Kumar Saha

True Copy Attested

20.01.26

Mining Officer  
Cuttack Circle, Cuttack

- 47 -



*J*  
Registering Officer  
Jagatpur

True Copy Attested

*S*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

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Annexure- 4/1



Tel / FAX: 0671-2335478  
E-mail: rospcb.cuttack@ospcbboard.org  
Website: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 1076 / 2544Dt. 04.06.2022**CONSENT TO OPERATE ORDER****CONSENT ORDER NO. RO/CTC/CTO. 141/22 /WPC/APC**

Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

Ref: Your Online Application No. 4225590, Dt. 24.05.2022 and this Office Consent to Establish order issued vide letter No. 1032/2544, dtd. 01.06.2022.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **M/s. BHATIMUNDA SAND QUARRY**

Name of the Occupier & Designation: **Mr. Sachin Kumar Sahoo, Lessee**

Address of the unit: **At: Village Bhatimunda (Plot No. 1116/P of Khata No. 441(AAA), Kisam: Nadi), Lease hold area of 12.34 Acres (or 4.993 Ha.), Tahasil: Tangi Choudwar, Dist.: Cuttack, Odisha.**

This consent order is valid for the period up to **31.03.2023**

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1.	Sand Quarry	2,000 Cubic Meter per Annum

P.T.O

True Copy Attested

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

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**CONSENT ORDER**


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**A. Discharge permitted through the following outlets subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS mg/l	O & G mg/l	BOD mg/l
01.	Septic Tank (Domestic effluent)	Soak pit		-	-	--	-

**B. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard			
					PM	SO <sub>2</sub>	NO <sub>x</sub>

**C. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Top soil/over burden	As per approved mining plan	--	--	--	As per approved mining plan

True Copy Attached P.T.O.

*[Signature]*  
 26.10.06  
 Mining Officer  
 Cuttack Circle, Cuttack

- 50 -



**CONSENT ORDER**

- E. GENERAL CONDITIONS FOR ALL UNITS.**
1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
  2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
  3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
  4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
  5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
  6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
  7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
  8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
  9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
  10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
  11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Contd...

True Copy Attested

  
 20.01.76  
 Mining Officer  
 Cuttack Circle, Cuttack



~~SX~~

**CONSENT ORDER**

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

**True Copy Attested**

Contd...

  
 20-01-22  
 Mining Officer  
 Cuttack Circle, Cuttack



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Page 5

### CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cndt...

True Copy Attested

20.02.26  
Mining Officer  
Cuttack Circle, Cuttack



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### CONSENT ORDER

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Contd...

**True Copy Attested**

  
 20-01-26  
 Mining Officer  
 Cuttack Circle, Cuttack



~~SA~~

**CONSENT ORDER**

Page 7

**F. SPECIAL CONDITIONS:**

1. The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made and also shall comply with the stipulated conditions specified in the Environmental Clearance order issued by SEIAA.
3. Mining activity shall be carried out as per approved mining plan prepared for this project.
4. Domestic effluent if any from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
5. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (As per enclosed Annexure-II).
6. Dust suppression on mine haul roads shall be carried out by spraying water through mobile/fixed water sprinklers.
7. Regular collection of spilled over raw material from haul roads shall be practiced to prevent the generation of dust due to movement of dumpers / trucks.
8. The transportation vehicles shall not be overloaded and shall be covered with tarpaulin cover to control fugitive emission during transportation.
9. Adequate measures shall be taken for control of noise levels in the work environment of mine area so that noise levels at the boundary line of mine lease area shall not exceed 75 dB(A) during day time (6.00 AM to 10.00 AM) and 70 dB(A) during night time (10.00 PM to 6.00 AM).
10. The mine shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
11. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air PCP) Act.1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice

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P.T.O.

  
 20-03-26  
 Mining Officer  
 Cuttack Circle, Cuttack



- 58 -

**CONSENT ORDER**

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The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

*B. B. B.*  
REGIONAL OFFICER

To,  
**Mr. Sachin Kumar Sahoo, Lessee,  
M/s. Bhatimunda Sand Quarry,  
At: Village Bidyadharpur, P.O.: Nuabazar,  
P.S.: Chauliaganj, Dist: Cuttack, Odisha.**

Memo No: 1077 Dtd. 04.06.2022

Copy forwarded to:

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. Collector & District Magistrate, Cuttack
3. Mining Officer, Cuttack Circle, Cuttack
4. Copy to Guard file.

*B. B. B.*  
REGIONAL OFFICER

**True Copy Attested**

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack



Annexure I

~~56~~

CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :  
EFFLUENTS.

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex.1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater -- 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01 ✓	1.0	-----	2.0
17	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr <sup>+6</sup> ) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

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*[Signature]*  
Mining Officer  
Cuttack Circle, Cuttack

- SX -

20	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	-----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29	Radioactive Materials a) Alpha emitter micro curie/ml. b) Beta emitter micro curie/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>6</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

True Copy Attested

  
20.02.26  
Mining Officer  
Cuttack Circle, Cuttack



~~SECRET~~

## CONSENT ORDER

Annex - II

### NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual *	50	20	-Improved west and Gaeke
		24 Hours **	80	80	- Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual *	40	30	- Modified Jacob & Hochheiser (Na-Arsenite)
		24 Hours **	80	80	- Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual *	60	60	- Gravimetric TOEM
		24 Hours **	100	100	- Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual	40	40	- Gravimetric TOEM
		24 Hours	60	60	- Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours **	100	100	- UV Photometric
		1 Hours **	180	180	- Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual *	0.50	0.50	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper.
		24 Hours **	1.0	1.0	- ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours **	02	02	- Non Dispersive Infra Red (NDIR)
		1 Hours **	04	04	Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual *	100	100	- Chemiluminescence
		24 Hours **	400	400	- Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography - based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

True Copy Attested

*[Signature]*  
20.01.26

Mining Officer  
Cuttack Circle, Cuttack

-5X-

ANNEXURE - 310  
1



Phone:0671-2491742  
e-mail id: [tah.tangich-od@nic.in](mailto:tah.tangich-od@nic.in)

OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR,  
CUTTACK

Letter No: 3278 /Date: 23/05-23

To

Sri Sachin Kumar Sahoo  
S/o Nirmal Chandra Sahoo  
Vill-Bidyadharpur, PS-Chauliaganj, Cuttack

Sub: Lifting of sand beyond lease area by using bdrazing machine..

Sir,

From the joint enquiry, it is revealed that you have extracted 2900 cum of sand beyond the lease area by using drazing machine.

You are therefore directed to deposit the fine amounting to Rs.38,56,710/- (Rupees thirty eight lakhs ninty six thousand seven hundred ten)only within a fortnight failing which action as deemed fit as per O.M.M.C. Rule,2016.

Yours faithfully

Tahasildar, Tangi-Choudwar 23

Memo No. 3279 Date- 23/05-23

Copy to Nazir / R.I. Bhatimunda for information and necessary action.

Memo No. 3280 Date- 23/05-23

Copy submitted to the Addl District Magistrate, Cuttack / Sub-Collector, Sadar, Cuttack for favour of kind information and necessary action.

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Tahasildar, Tangi-Choudwar 23

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TAHASILDAR  
TANGI-CHOUDWAR

True Copy Attested

20.05.26  
Mining Officer  
Cuttack Circle, Cuttack

Annexure - J/1



Phone: 0671-2491742  
e-mail Id: tah.tangich-od@nic.in

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR,  
CUTTACK**

Letter No: 4428 /Date: 25/07/23

To

**Sri Sachin Kumar Sahoo  
S/o Nirmal Chandra Sahoo  
Vill-Bidyadharpur, PS-Chauliganj, Cuttack**

Sub: Payment of dues.

Ref: This office letter No. 3278 dated 23.05.2023

Sir,

With reference to the letter on the subject cited above, I am to intimate that you have not yet deposited the dues as demanded vide letter under reference.

You are therefore directed to deposit the said amount within a week failing which action as deemed fit as per O.M.M.C. Rule, 2016.

Yours faithfully

Tahasildar, Tangi-Choudwar

Memo No. 4424 Date- 25/07/23

Copy to Nazir / R.I. Bhatimunda for information and necessary action.

Tahasildar, Tangi-Choudwar

Memo No. 4425 Date- 25/07/23

Copy submitted to the Addl District Magistrate, Cuttack / Sub-Collector, Sadar, Cuttack for favour of kind information and necessary action.

Tahasildar, Tangi-Choudwar

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True Copy  
TAHASILDAR  
TANGI-CHOUDWAR

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25.07.23  
Mining Officer  
Cuttack Circle, Cuttack



Annexure-K/1

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No.8163 of 2025**

**Sachin Kumar Sahoo** .... **Petitioner**

*Mr. Durga Prasad Nanda,  
Senior Advocate*

-versus-

**State of Odisha and  
others** .... **Opp. Parties**

*Mr. Goutam Tripathy,  
Addl. Government Advocate*

**CORAM:**

**THE HON'BLE MR. JUSTICE S.K. SAHOO**

**THE HON'BLE MR. JUSTICE CHITTARANJAN DASH**

**ORDER**

**11.04.2025**

**Order No.**

02. This matter is taken up through Hybrid arrangement (video conferencing/physical mode).

This writ petition has been filed by the petitioner Sachin Kumar Sahoo challenging the orders dated 23.05.2023 and 25.07.2023 issued by the opposite party no.4, Tahasildar, Cuttack and opposite party no.5, Mining Officer, Cuttack Circle, Cuttack under Annexures-8 and 9 respectively and to quash the raising of the fine amount of Rs.38,56,710/- (rupees thirty eight lakhs fifty six thousand seven hundred ten) in excavating 2900 CuM of sand beyond the lease

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*[Signature]*  
20.04.2025

**Mining Officer  
Cuttack Circle, Cuttack**

Page 1 of 3



area which was never issued to the petitioner.

Mr. Nanda, learned Senior Advocate appearing for the petitioner submitted that no such notice has ever been served upon the petitioner until he came to aware of the same on 03.08.2024, when the reply was filed by the State Pollution Control Board, Odisha before NGT in O.A. No.91 of 2024 and before that, the petitioner was not aware of the letter dated 23.05.2023 issued for excess excavation and the reminder letter dated 25.07.2023 was also never issued to the petitioner till today.

It is the case of the petitioner that an opportunity should be granted to the petitioner before issuing such notice of excess sand excavation and when no opportunity of hearing has been provided to him and no show cause notice has been issued to him and no Task Force has ever constituted by the Mines Department to visit the site for carrying out inspection, issuance of such notice suffers from illegality and therefore, the notices under Annexures-8 and 9 are liable to be quashed.

Issue notice on the question of admission indicating therein that the matter shall be disposed of finally at the stage of admission.

Learned counsel for the State accepts notice on behalf of all the opposite parties. Five extra copies of

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20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

Page 2 of 3



the writ petition be served on the learned counsel for the State within a week.

List this matter in the week commencing from 12.05.2025.

Counter affidavit, if any, be filed in the meantime.

**( S.K. Sahoo )  
Judge**

**( Chittaranjan Dash )  
Judge**

RKM

**True Copy Attested**

  
20.02.26  
**Mining Officer  
Cuttack Circle, Cuttack**

**Signature Not Verified**

Digitally Signed  
Signed by: RABINDRA KUMAR MISHRA  
Reason: Authentication  
Location: HIGH COURT OF ORISSA, CUTTACK  
Date: 11-Apr-2025 18:56:16





Annexure - L/1

**IN THE HIGH COURT OF ORISSA AT CUTTACK**

**W.P.(C) No.8163 of 2025**

**Sachin Kumar Sahoo** .... **Petitioner(s)**

*Mr. Durga Prasad Nanda, Senior Advocate*

-versus-

**State of Odisha and others** .... **Opp. Party(s)**

*Mr. Aurobinda Mohanty, ASC*

**CORAM:**

**HON'BLE MR. JUSTICE S.K. SAHOO**  
**HON'BLE MR. JUSTICE S. S. MISHRA**

**Order No.**

**ORDER**

**03.09.2025**

**W.P.(C) No. 8163 of 2025 & I.A. No. 4668 of 2025**

03. This matter is taken up through Hybrid arrangement (video conferencing/physical mode).

While issuing notice vide order dated 11.04.2025, we directed the matter to be listed on 12.05.2025 and simultaneously directed that the counter affidavit, if any, be filed in the meantime. Though more than three months have elapsed from the date, which we fixed as per the order dated 11.04.2025, counter affidavit has not yet been filed.

Learned counsel for the State seeks two weeks'

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*[Signature]*  
20.09.25

Mining Officer  
Cuttack Circle, Cuttack



time to file the counter affidavit.

Put up this matter on 13.10.2025.

The authorities shall not insist the petitioner to deposit the fine amount as per order dated 23.05.2023 under Annexure-8 until further orders.

**( S.K. Sahoo )  
Judge**

**(S.S. Mishra)  
Judge**

Ashok/Swarna

True Copy Attested

  
20.09.26  
**Mining Officer  
Cuttack Circle, Cuttack**

Signature Not Verified

Digitally Signed  
Signed by: ASHOK KUMAR JAGADEB MOHAPATRA  
Designation: Secretary  
Reason: Authentication  
Location: High Court of Orissa  
Date: 08-Sep-2025 11:30:36



- 08 -

Annexure - M/1

**HAND-OVER OF BIRUPA RIVER SAND, BHATIMUNDA OF  
TANGI-CHOUDWAR TEHSIL OVER AN AREA OF 12.34 ACRE  
PERTAINING TO PLOT NO 1116 UNDER KHATA NO. 441 OF  
MOUZA-BHATIMUNDA.**

A JOINT VERIFICATION WAS CONDUCTED BY THE MINING OFFICER OF THE CIRCLE MINING OFFICE, CUTTACK CIRCLE, CUTTACK, ADDL. TAHASILDAR, TANGI-CHOUDWAR, REVENUE SUPERVISOR, TANGI-CHOUDWAR AND OTHER REVENUE OFFICIALS OF TANGI-CHOUDWAR TEHSIL OFFICE, CUTTACK WITH RESPECT TO BIRUPA RIVER SAND, BHATIMUNDA OF TANGI-CHOUDWAR TEHSIL OVER AN AREA OF 12.34 ACRE PERTAINING TO PLOT NO 1116 UNDER KHATA NO. 441 OF MOUZA-BHATIMUNDA ON Dt 29/05/2023. THE CORNER PILLARS OF THE AFORESAID SAND SOURCE WERE FOUND AT THEIR APPROPRIATE LOCATIONS AS PER THE CO-ORDINATES MENTIONED IN THE MINING PLAN.

THE AFORESAID SOURCE IS DEVOID OF ANY ACTIVE LITIGATION. THE PAYMENTS TO THE CONCERNED RQP IS BEING CLEARED TILL THE DATE OF HAND-OVER. THE PENDING AMOUNT TO BE PAID BY THE LESSEE UP TO 31<sup>ST</sup> OF JULY IS DUELY MENTIONED IN THE ORDER SHEET. A COPY OF THE DEMAND ORDER ISSUED AGAINST THE LESSEE IS ATTACHED, HEREWITH. THE AFORESAID SOURCE, BOUND BY THE CO-ORDINATES MENTIONED IN THE MINING PLAN, IS HEREBY HANDED OVER TO THE MINING OFFICER, CUTTACK CIRCLE, CUTTACK.

Handed over by  
26.07.23  
**TAHASILDAR**  
TANGI-CHOUDWAR,  
CUTTACK.

26.07.23  
Mining Officer,  
O/B. Deputy Director of Mines  
Cuttack Circle, Cuttack

TAKEN OVER BY,

THE MINING OFFICER,  
CUTTACK CIRCLE, CUTTACK.

WITNESSES

True Copy Attested

30.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 67 - Hand/Registered post

**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK**

AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH. : 06712490357

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 153/ / Mines, dt. 08/08/23

Annexure - N/1

From

The Mining Officer,  
Cuttack Circle, Cuttack.

To:

Sri Sachin Kumar Sahoo,  
Lenka Sahi, At- Bidyadharpur,  
Po- Nayabazar, Cuttack,  
Odisha-753004. Tel- 9439656194.

Sub: - Regarding demand notice issued by the Tahasildar, Tangi Choudwar,  
Dist- Cuttack, against Birupa River Bhatimunda Sand Quarry.

Ref: - Letter No. 4300, dt 19.07.2023 of the Tehsildar, Tangi-Choudwar, Cuttack.

Sir,

With reference to the above mentioned subject, I am to inform you that, the aforementioned sairat source has already been taken over by the undersigned on dt.26.07.2023. A demand notice was issued against you vide letter No.4300, dt. 19.07.2023 by the Tahasildar, Tangi-Choudwar, Cuttack for payment of pending Govt. dues of Rs.2397042.00 (Rupees twenty three lakh ninty seven thousand forty two) against the aforesaid sairat source. You had to deposit the pending dues before the Tahasildar, Tangi-Choudwar, Cuttack within a stipulated time period of 7 days, but, you have not deposited the aforesaid dues till date.

Therefore, you are hereby requested to pay the pending dues within seven days from the date of receipt of this letter, failing which, the source shall be declared as non-operational and action will be taken against you as per rule 33(19) of the OMMC Rules, 2016 and its amendment. You are also requested to submit the no dues clearance certificate (NDC) from the concerned Tahasildar for further action at this end.

Further, you are instructed to stop the mining operation in the aforesaid sand quarry immediately, failing which, action will be taken as per the OMMC Rules, 2016.

  
 08.08.2023  
 Mining Officer,  
 Deputy Director of Mines  
 Cuttack Circle, Cuttack

True Copy Attested

  
 20.08.23  
 Mining Officer  
 Cuttack Circle, Cuttack

- 66 -

Memo No. 1532 / Mines, dt. 08/08/23

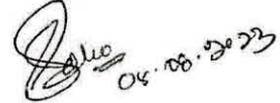
Copy submitted to the Director of Mines & Geology, Odisha, Bhubaneswar for favour of kind information.



Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 1533 / Mines, dt. 08/08/23

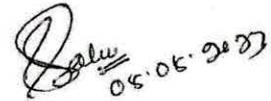
Copy submitted to the Director, Minor Mineral, Odisha, Bhubaneswar for favour of kind information.



Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 1534 / Mines, dt. 08/08/23

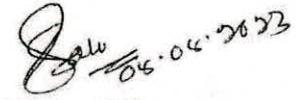
Copy submitted to the Collector and District Magistrate, Cuttack for favour of kind information.



Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 1535 / Mines, dt. 08/08/23

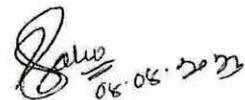
Copy forwarded to the Tehsildar, Tangi-Choudwar, Cuttack for kind information and necessary action.



Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 1536 / Mines, dt. 08/08/23

Copy submitted to the IIC, Tangi Police station, Cuttack for information with a request to keep a close watch to prevent theft of the minor mineral from the said source.



Mining Officer,  
Cuttack Circle, Cuttack.

**True Copy Attested**



20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 69 -

Annexure - 0/1



Phone: 0671-2491742  
e-mail Id: tah.tangich-od@nic.in

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR,  
CUTTACK**

Letter No: 4300 /Date: 19.7.23

To

**Sri Sachin Kumar Sahoo  
S/o Nirmal Chandra Sahoo  
Vill-Bidyadharpur, PS-Chauliaganj, Cuttack**

**Sub:** Payment of dues in Sairat Case No.51/17-18.

Sir,

You are requested to deposit the sairat dues amounting to Rs.23,97,042/- towards Birupa River Sand, Bhatimunda by 31<sup>st</sup> July 2023 failing which action as deemed fit shall be taken as per OMMC Rules,2016.

Yours faithfully

Tahasildar, Tangi-Choudwar

19.07.23  
**TAHASILDAR  
TANGI CHOUDWAR**

Memo No. 4300 Date- 19.7.23

Copy to Nazir / R.I. Bhatimunda for information and necessary action.

Tahasildar, Tangi-Choudwar

19.07.23  
**TAHASILDAR  
TANGI CHOUDWAR**

[Type here]

True Copy Attested

19.07.23  
Mining Officer  
Cuttack Circle, Cuttack



Annexure - P/1

**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK**  
**AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357**  
 E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 2175...../ Mines, dt. 12.10.2023

**Show cause notice**

To,

Sri Sachin Kumar Sahoo,  
 Lenka Sahi, At- Bidyadharpur,  
 Po- Nayabazar, Cuttack,  
 Odisha-753004.

**Whereas**, you are the leaseholder of the Birupa River Bhatimunda Sand Quarry (over an area of 12.340 Acres or 4.994 Ha.) having plot No.1116/P, Khata No.441, Mouza-Bhatimunda, Tehsil- Tangi-Choudwar, Cuttack District of Cuttack Mining Circle.

**Whereas**, the aforesaid source has been taken over by the undersigned on dt.26/07/2023.

**Whereas**, as per the document furnished by the Tehsildar, Tangi-Choudwar, Govt. dues of Rs.2397042.00 (Rupees twenty three lakh, ninety seven thousand forty two only) was pending against the aforesaid sand source, up to the date of taken over of the source and you were intimated about the same vide letter No.4300, dt.19/07/2023 by the Tehsildar, Tangi-Choudwar, Cuttack, with a request to pay the aforesaid amount by 31<sup>st</sup> of July, 2023. [Enclosed as Annexure-1]

**Whereas**, the undersigned also requested you (vide letter No.1531/Mines, dt.08/08/2023) to pay the aforesaid pending Govt. dues within seven days of receiving the letter and to produce an NDC (No dues clearance Certificate), duly signed by the Tehsildar, Tangi-Choudwar, Cuttack, failing which

**True Copy Attested**

  
 20.01.24  
 Mining Officer  
 Cuttack Circle, Cuttack

- X -

action would be taken against you, as per rule 33(19) of the OMMC rules, 2016 and amendment rule, 2023, which reads as follows; [Enclosed as Annexure-2]

***"If any Government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the Competent Authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may dispose of such seized minor minerals or properties towards sufficient satisfaction of the Government dues and all costs and expenses occasioned by the non-payment thereof and if any such government dues remain unpaid over two months beyond the date fixed in the lease agreement for such payment, the Competent Authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha Public Demands Recovery Act, 1962 for recovery of such dues."***

**Whereas**, in the aforesaid letter, you were instructed to stop the mining operation immediately, failing which actions would be taken as per OMMC Rule, 2016 and amendment rule, 2023. [Enclosed as Annexure-2]

**Whereas**, you have not yet submitted the NDC (No dues clearance Certificate), duly signed by the Tehsildar, Tangi-Choudwar, before the office of the undersigned.

**Whereas**, during a surprise visit to the aforesaid sand source by the undersigned on dt09/10/2023 at 5.15 pm, evidences of recent mining activities such as Compressor Boat, Sand piling and fresh tyre marks of heavy vehicles were observed, which amounts to illegal extraction of Minor Mineral, as per 51(1)(i) of the OMMC Rule, 2016 and amendment Rules, 2023. (Geo-tagged Photographs are enclosed as Annexure-3)

**Whereas**, the undersigned have also sought from you, the status of the submission of the Annual Replenishment Survey report (Vide Letter No.1739, dt.01/09/2023; enclosed as Annexure-4), which was to be done before 31<sup>st</sup> of December, 2022 failing which the EC would be revoked as per the Transfer of EC letter No.4038/SEIAA issued by SEIAA, Odisha, against you (Enclosed as

True Copy Attested  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

Annexure-5). In the same letter, the undersigned has intimated you that the Mining operation would not be allowed without a valid EC.

**Whereas**, you have not submitted any reply to the aforementioned letter, issued by the undersigned, till date.

You are therefore, being issued a show-cause notice for such illegal mining activities and your report should reach the office of the undersigned, within seven days of receiving this letter, failing which, action shall be taken as per 51(1)(i) of the OMMC Rule, 2016 and amendment Rules, 2023.

Encl: As above



12.10.23

Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 2176...../Mines, dt. 12.10.2023

Copy submitted to the The Director, Minor Mineral, Odisha, Bhubaneswar for favour of kind information.



12.10.23

Mining Officer,  
Cuttack Circle, Cuttack.

True Copy Attested



12.10.23  
Mining Officer  
Cuttack Circle, Cuttack

- 73 -

Annexure-1



Phone: 0671-2491742  
e-mail Id: [tah.tangich-od@nic.in](mailto:tah.tangich-od@nic.in)

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR,  
CUTTACK**

Letter No: 4300 /Date: 19.7.23

To

**Sri Sachin Kumar Sahoo  
S/o Nirmal Chandra Sahoo  
Vill-Bidyadharpur, PS-Chauliaganj, Cuttack**

**Sub:** Payment of dues in Sairat Case No.51/17-18.

Sir,

You are requested to deposit the sairat dues amounting to **Rs.23,97,042/-** towards Birupa River Sand, Bhatimunda by 31<sup>st</sup> July 2023 failing which action as deemed fit shall be taken as per OMMC Rules,2016.

Yours faithfully

Tahasildar, Tangi-Choudwar

**TAHASILDAR  
TANGI CHOUDWAR**

Memo No.

4304

Date-

19.7.23

Copy to Nazir / R.I. Bhatimunda for information and necessary action.

Tahasildar, Tangi-Choudwar

**TAHASILDAR  
TANGI CHOUDWAR**

[Type here]

True Copy Attested

**Mining Officer  
Cuttack Circle, Cuttack**

- 7A - Hand/Registered post  
**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK**

AT- NIMPUR, P.O.-JAGATPUR, CUTTACK - 754021, PH. : 06712490357

E-mail: mo.cuttack@orissaminerals.gov.in

Annexure-2

Letter No. 153/ Mines, dt. 08/08/23

From

The Mining Officer,  
Cuttack Circle, Cuttack.

To:

Sri Sachin Kumar Sahoo,  
Lenka Sahi, At- Bidyadharpur,  
Po- Nayabazar, Cuttack,  
Odisha-753004. Tel- 9439656194.

Sub: - Regarding demand notice issued by the Tahasildar, Tangi Choudwar,  
Dist- Cuttack, against Birupa River Bhatimunda Sand Quarry.

Ref: - Letter No. 4300, dt 19.07.2023 of the Tehsildar, Tangi-Choudwar, Cuttack.

Sir,

With reference to the above mentioned subject, I am to inform you that, the aforementioned sairat source has already been taken over by the undersigned on dt.26.07.2023. A demand notice was issued against you vide letter No.4300, dt. 19.07.2023 by the Tahasildar, Tangi-Choudwar, Cuttack for payment of pending Govt. dues of Rs.2397042.00 (Rupees twenty three lakh ninty seven thousand forty two) against the aforesaid sairat source. You had to deposit the pending dues before the Tahasildar, Tangi-Choudwar, Cuttack within a stipulated time period of 7 days, but, you have not deposited the aforesaid dues till date.

Therefore, you are hereby requested to pay the pending dues within seven days from the date of receipt of this letter, failing which, the source shall be declared as non-operational and action will be taken against you as per rule 33(19) of the OMMC Rules, 2016 and its amendment. You are also requested to submit the no dues clearance certificate (NDC) from the concerned Tahasildar for further action at this end.

Further, you are instructed to stop the mining operation in the aforesaid sand quarry immediately, failing which, action will be taken as per the OMMC Rules, 2016.

  
 08.08.2023  
 Mining Officer,  
 Deputy Director of Mines  
 Cuttack Circle, Cuttack

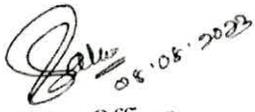
True Copy Attested

  
 20.08.2023  
 Mining Officer  
 Cuttack Circle, Cuttack

- 78 -

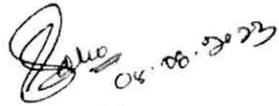
Memo No. .... 1532 ...../Mines, dt. 08/08/23

Copy submitted to the Director of Mines &amp; Geology, Odisha, Bhubaneswar for favour of kind information.

  
 Mining Officer,  
 Cuttack Circle, Cuttack.

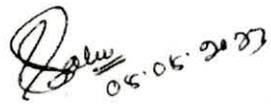
Memo No. .... 1533 ...../Mines, dt. 08/08/23

Copy submitted to the Director, Minor Mineral, Odisha, Bhubaneswar for favour of kind information.

  
 Mining Officer,  
 Cuttack Circle, Cuttack.

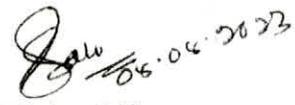
Memo No. .... 1534 ...../Mines, dt. 08/08/23

Copy submitted to the Collector and District Magistrate, Cuttack for favour of kind information.

  
 Mining Officer,  
 Cuttack Circle, Cuttack.

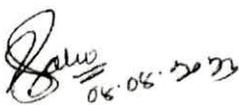
Memo No. .... 1535 ...../Mines, dt. 08/08/23

Copy forwarded to the Tehsildar, Tangi-Choudwar, Cuttack for kind information and necessary action.

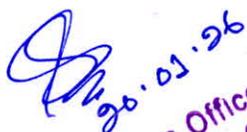
  
 Mining Officer,  
 Cuttack Circle, Cuttack.

Memo No. .... 1536 ...../Mines, dt. 08/08/23

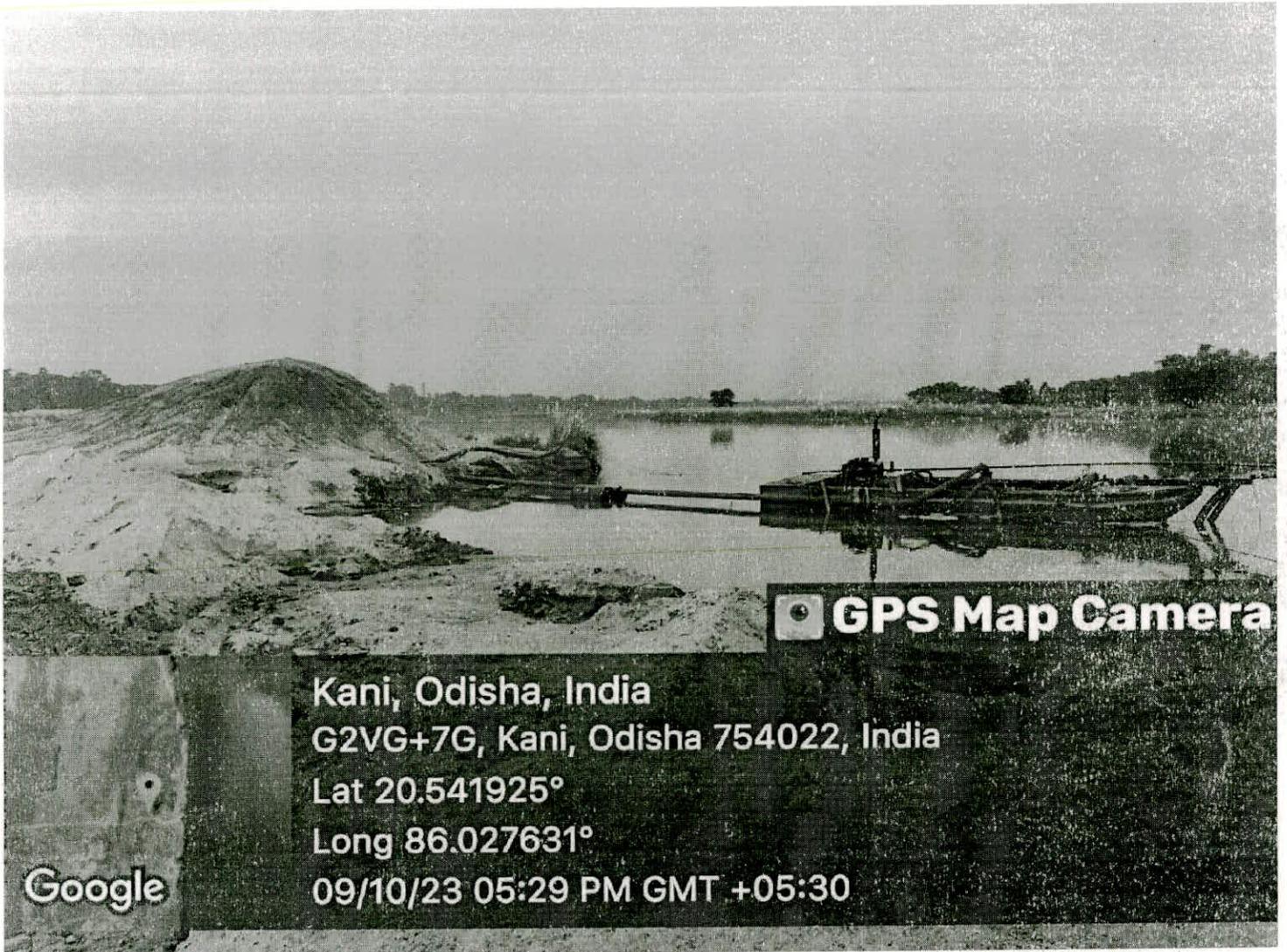
Copy submitted to the IIC, Tangi Police station, Cuttack for information with a request to keep a close watch to prevent theft of the minor mineral from the said source.

  
 Mining Officer,  
 Cuttack Circle, Cuttack.

True Copy Attested

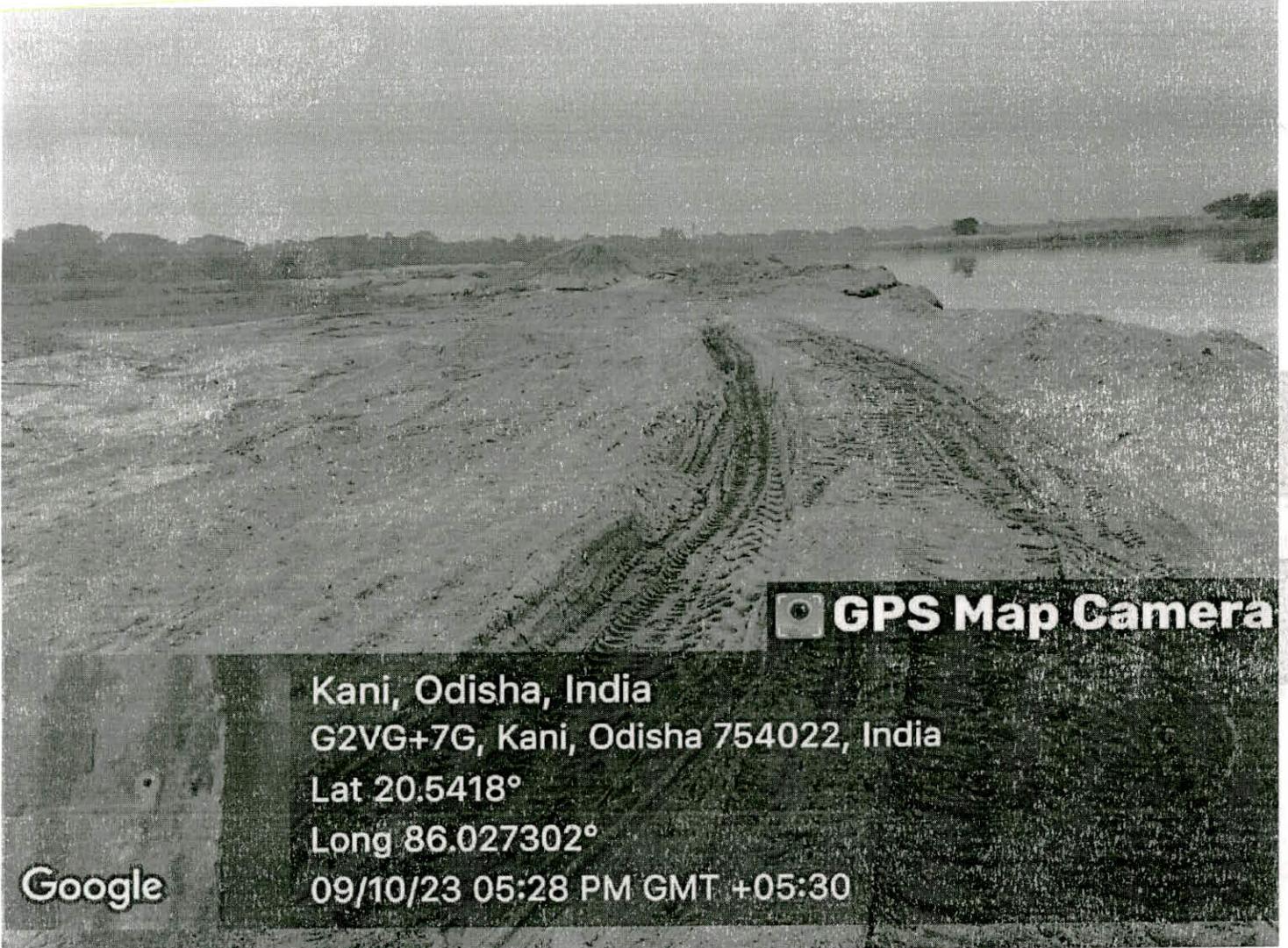
  
 Mining Officer  
 Cuttack Circle, Cuttack

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True Copy Attested

20.09.26  
Mining Officer  
Cuttack Circle, Cuttack



GPS Map Camera

Kani, Odisha, India  
G2VG+7G, Kani, Odisha 754022, India  
Lat 20.5418°  
Long 86.027302°  
09/10/23 05:28 PM GMT +05:30

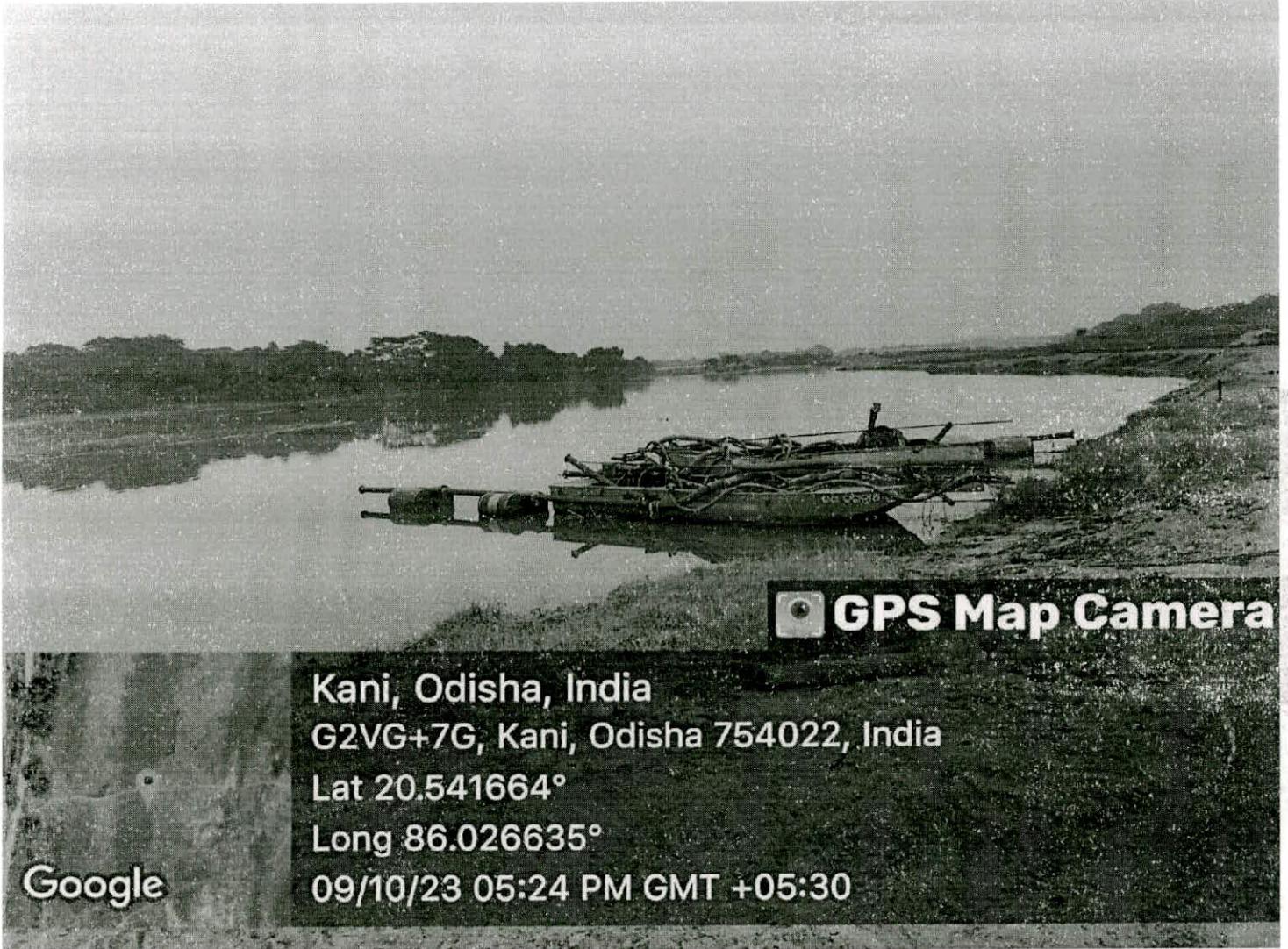
Google

True Copy Attested

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 7X -

Annexure-3



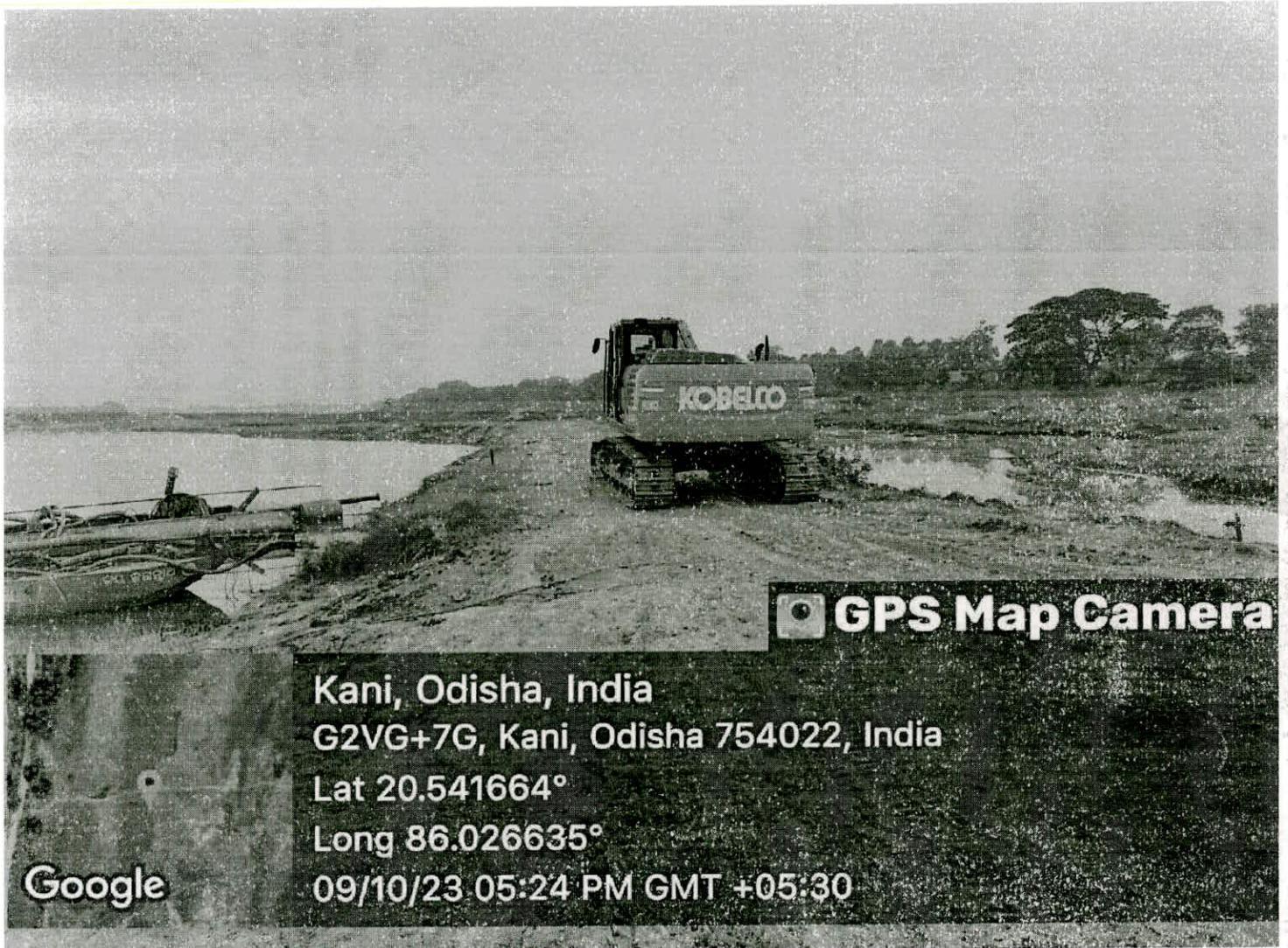
True Copy Attested

*[Handwritten Signature]*

20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 37 -

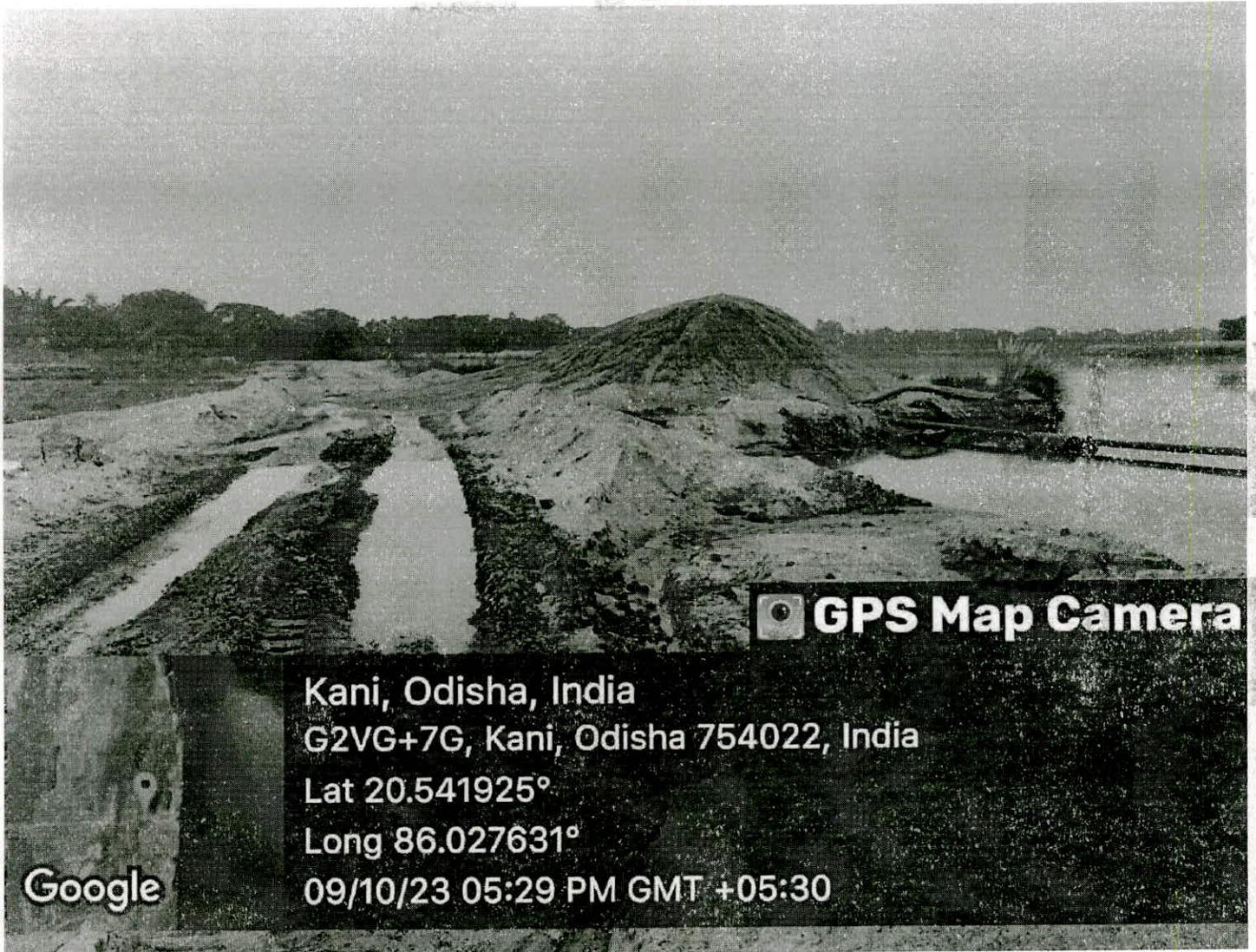
Annexure-3



True Copy Attested

*[Signature]*  
20.01.24  
Mining Officer  
Cuttack Circle, Cuttack

- ~~o~~ -



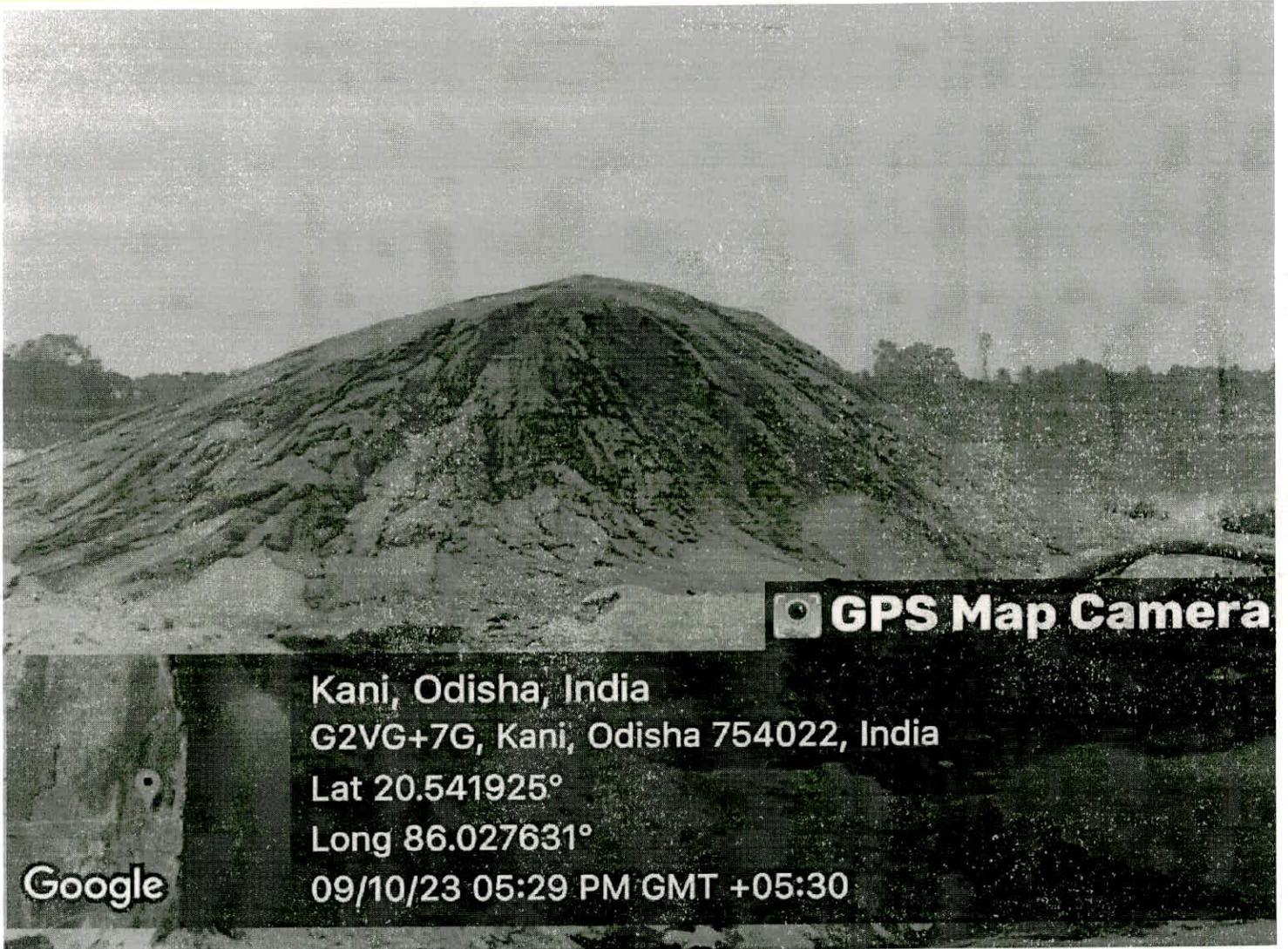
True Copy Attested

20.01.26

Mining Officer  
Cuttack Circle, Cuttack

Annexure-3

~~SECRET~~



True Copy Attested

*[Handwritten Signature]*  
20.01.26

Mining Officer  
Cuttack Circle, Cuttack

- 8X -

OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR, P.O.-JAGATPUR, CUTTACK - 754021, PH. : 06712490357

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 1739 / Mines, dt. 01.09.2023

81 Recd. Post

From

The Mining Officer,  
Cuttack Circle, Cuttack.

Annexure-4

To:

Sri Sachin Kumar Sahoo,  
Lenka Sahi, At- Bidyadharpur,  
Po- Nayabazar, Cuttack,  
Odisha-753004. Tel- 9439656194.

Sub: - Regarding submission of the Annual replenishment survey report for the year 2022-23.

Ref: - EC document issued by SEIAA against "Tithapada-I Devi river Sand" and "Birupa River sand, Bhatimunda"

Sir,

With respect to the subject cited above, I am to inform you that in order to keep your source operational, it is mandatory for you to submit the annual replenishment survey report within a stipulated time period assigned in the Environmental clearance certificate issued by SEIAA against your sairat source. As per the provisions of the SEIAA, the EC issued against you is an ad-hoc certificate and shall be revoked if the replenishment survey report is not submitted within that stipulated time period. Without a valid EC issued by SEIAA, you shall not be allowed to carry on the mining activity at your sairat source.

I therefore request you to immediately inform the undersigned by a forwarding letter, if you have not submitted the annual replenishment survey report before SEIAA, with respect to the last financial year. If you have already submitted the annual replenishment survey report, kindly inform the undersigned regarding the date of the submission of the aforesaid report, through a forwarding letter.

  
 01.09.2023  
 Mining Officer,  
 Cuttack Circle, Cuttack  
 Mining Officer  
 O/o. Deputy Director of Mines  
 Cuttack Circle, Cuttack

True Copy Attested  
  
 20.09.2023  
 Mining Officer  
 Cuttack Circle, Cuttack

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Annexure-4

Memo No. 1740 /Mines, dt. 01.09.2023

Copy submitted to the Director of Mines & Geology, Odisha, Bhubaneswar for favour of kind information.

*[Signature]*  
01.09.23

Mining Officer,  
Cuttack Circle, ~~Cuttack~~  
Mining Office,  
O/o. Deputy Director of Mines  
Cuttack Circle, Cuttack

Memo No. 1741 /Mines, dt. 01.09.2023

Copy submitted to the Director, Minor Mineral, Odisha, Bhubaneswar for favour of kind information.

*[Signature]*  
01.09.23

Mining Officer,  
Cuttack Circle, ~~Cuttack~~  
Mining Office,  
O/o. Deputy Director of Mines  
Cuttack Circle, Cuttack

True Copy Attested

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack



Annexure-5

## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail-seiaaorissa@gmail.com

Letter No 4038/SEIAADt 22.02.2022File No. **SIA/OR/MIN/255215/2022**

To

Sri Sachin Kumar Sahoo  
S/o-Nirmal Kumar Sahoo  
At-Naranpur, PS-Baranga,  
Dist-Cuttack

Sub: Proposal for **Transfer of Environmental Clearance** of Bhatimunda Sand Quarry over an area of 12.34 Acres or 4.993 Ha. in village Bhatimunda under Tangi-Choudwar, Tahasil of Cuttack District from Tahasildar Tangi-Choudwar to Sri Sachin Kumar Sahoo (Successful Bidder) - reg.

Ref: (i) EC Letter No. 2409/SEIAA dated 31.08.2021.  
(ii) Letter no. 8317 dated 16.11.2021 of Tahasildar.  
(iii) Online proposal No. SIA/OR/MIN/255215/2022 dtd. 05.02.2022

Sir

Kindly refer your online application on dated 05.02.2022, where in you have requested for transfer of environmental clearance granted by SEIAA, Odisha vide Letter No. 2409/SEIAA dated 31.08.2021 issued earlier in favour of Tahasildar, Tangi-Choudwar, Cuttack.

As submitted by the Tahasildar, it is noted that EC was obtained for **Bhatimunda Sand Bed** for a period of 5 years in favour of Tahasildar, Tangi-Choudwar vide the above mentioned EC letter under reference. Now, the said sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of Sri Sachin Kumar Sahoo, Successful Bidder under the provision of OMMC Rules, 2016 for operationalization of the sairat source.

The proposal was considered by the SEIAA in its meeting held on 11.02.2022 and the Authority decided that EC may be transferred in favour of Sri Sachin Kumar Sahoo as recommended by Tahasildar and the new Project Proponent has to submit the detailed compliance report on all EC conditions on quarterly basis.

True Copy Attested  
20.02.2022  
Mining Officer  
Cuttack Circle, Cuttack

## Annexure-5

The SEIAA has no objection for transfer of environmental clearance accorded by SEIAA's Letter no. 2409/SEIAA dated 31.08.2021 in the name of Sri Sachin Kumar Sahoo with the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC.

The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. **Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31<sup>st</sup> December, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.** The PP is allowed to extract provisionally 2000 cum of sand in the first year.

In case any change is proposed in the scope and limit of the project, the project proponent shall obtain fresh prior environmental clearance.

*[Handwritten signature]*

Yours faithfully,

*[Handwritten signature]*  
Member Secretary

Memo No 4039/SEIAA /Dt. 22.02.2022.

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.

True Copy Attested  
*[Handwritten signature]* 20.02.20  
Mining Officer  
Cuttack Circle, Cuttack

- 86 -

5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, ManSingh Road, New Delhi-110011 for information.
7. **Copy to the Collector, Cuttack /Sub Collector, Cuttack and Tahasildar, Tangi-Choudwar** for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.

  
Member Secretary

True Copy Attested



20.01.26

Mining Officer  
Cuttack Circle, Cuttack



Annexure - 9/1

**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357**

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 2937 / Mines, dt. 07/12/2023

From,

The Mining Officer,  
Cuttack Circle, Cuttack.

To,

Sri Sachin Kumar Sahoo,  
Lenka Sahi, At- Bidyadharpur,  
Po- Nayabazar, Cuttack,  
Odisha-753004.  
Phone- 9439656194

Sub: - Demand Notice regarding the payment of penalties against Birupa River Sand Quarry, Bhatimunda in reference to the illegal mining activities, found during an inspection on dt.09.10.2023

Sir,

With respect to the subject cited above, I am to inform you that you are the leaseholder of the Birupa River Bhatimunda Sand Quarry (over an area of 12.340 Acres or 4.994 Ha.) having plot No.1116/P, Khata No.441, Mouza-Bhatimunda, Tehsil- Tangi-Choudwar, Cuttack District under Cuttack Mining Circle. The aforesaid source has been taken over by the undersigned on dt.26/07/2023. During a surprise inspection by the undersigned on dt.09/10/2023, evidences of illegal extraction (as per the 51(1)(i) of the OMMC Rule, 2016 and amendment Rules, 2023), was noticed at the aforesaid sand quarry. The undersigned then issued a show-cause notice against you, vide letter No.2175/Mines on dt.12/10/2023 (Copy enclosed) and you were given seven days of time to submit your reply. However, you have not submitted your reply before the undersigned, till this day.

Since you have failed to submit any explanation in respect of the illegal extraction noticed during the surprise inspection by the undersigned on the

**True Copy Attested**

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

~~85~~

●aforementioned date, you are therefore liable to pay a penalty of **Rs.500000(Rupees five lakh only)** for the illegal extraction committed, as per the 51(1)(i) of the OMMC Rule, 2016 and amendment Rules, 2023.

I therefore, request you to pay the aforementioned amount within 15days of receiving this letter, through treasury deposit under the following Head of Account. You are also requested to submit the treasury challan of the same at the office of the undersigned, unfailingly.

TREASURY HEAD -:

**"0853-102-0217-02021"**

**"0853-Non-Ferrous Mining and Metallurgical Industries-102- Mineral Concession Fees, Rents and Royalties-0217-Receipts under Odisha Minor Minerals Concession Rules-02021-Collection of Fees Rents and royalty"**

Further, you are instructed not to repeat the aforesaid offence, which may result in suspension of your lease, on the grounds of violation of the lease agreement, noncompliance of the provisions mentioned in the Mining plan and EC, in respect of the aforesaid source.

Encl:- as above

*[Signature]*  
07/22/2023

Mining Officer,  
Cuttack Circle, Cuttack

Memo No. ....../Mines, dt.....

Copy submitted to the Director of Minor Minerals, Odisha, Bhubaneswar for favour of kind information.

\

Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. ....../Mines, dt.....

Copy submitted to the Director of Mines & Geology, Odisha, Bhubaneswar for favour of kind information.

\

Mining Officer,  
Cuttack Circle, Cuttack.

True Copy Attested

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 8X



**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK**  
**AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357**

E-mail: mo.cuttack@orissaminerals.gov.in

**Letter No. 2175...../ Mines, dt. 12.10.2023**

**Show cause notice**

To,

Sri Sachin Kumar Sahoo,  
 Lenka Sahi, At- Bidyadharpur,  
 Po- Nayabazar, Cuttack,  
 Odisha-753004.

**Whereas**, you are the leaseholder of the Birupa River Bhatimunda Sand Quarry (over an area of 12.340 Acres or 4.994 Ha.) having plot No.1116/P, Khata No.441, Mouza-Bhatimunda, Tehsil- Tangi-Choudwar, Cuttack District of Cuttack Mining Circle.

**Whereas**, the aforesaid source has been taken over by the undersigned on dt.26/07/2023.

**Whereas**, as per the document furnished by the Tehsildar, Tangi-Choudwar, Govt. dues of Rs.2397042.00 (Rupees twenty three lakh, ninety seven thousand forty two only) was pending against the aforesaid sand source, up to the date of taken over of the source and you were intimated about the same vide letter No.4300, dt.19/07/2023 by the Tehsildar, Tangi-Choudwar, Cuttack, with a request to pay the aforesaid amount by 31<sup>st</sup> of July, 2023. [Enclosed as Annexure-1]

**Whereas**, the undersigned also requested you (vide letter No.1531/Mines, dt.08/08/2023) to pay the aforesaid pending Govt. dues within seven days of receiving the letter and to produce an NDC (No dues clearance Certificate), duly signed by the Tehsildar, Tangi-Choudwar, Cuttack, failing which

**True Copy Attested**

  
 20.10.26  
 Mining Officer  
 Cuttack Circle, Cuttack

- 9X -

action would be taken against you, as per rule 33(19) of the OMMC rules, 2016 and amendment rule, 2023, which reads as follows; [Enclosed as Annexure-2]

***"If any Government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the Competent Authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may dispose of such seized minor minerals or properties towards sufficient satisfaction of the Government dues and all costs and expenses occasioned by the non-payment thereof and if any such government dues remain unpaid over two months beyond the date fixed in the lease agreement for such payment, the Competent Authority may determine the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha Public Demands Recovery Act, 1962 for recovery of such dues."***

**Whereas**, in the aforesaid letter, you were instructed to stop the mining operation immediately, failing which actions would be taken as per OMMC Rule, 2016 and amendment rule, 2023. [Enclosed as Annexure-2]

**Whereas**, you have not yet submitted the NDC (No dues clearance Certificate), duly signed by the Tehsildar, Tangi-Choudwar, before the office of the undersigned.

**Whereas**, during a surprise visit to the aforesaid sand source by the undersigned on dt09/10/2023 at 5.15 pm, evidences of recent mining activities such as Compressor Boat, Sand piling and fresh tyre marks of heavy vehicles were observed, which amounts to illegal extraction of Minor Mineral, as per 51(1)(i) of the OMMC Rule, 2016 and amendment Rules, 2023. (Geo-tagged Photographs are enclosed as Annexure-3)

**Whereas**, the undersigned have also sought from you, the status of the submission of the Annual Replenishment Survey report (Vide Letter No.1739, dt.01/09/2023; enclosed as Annexure-4), which was to be done before 31<sup>st</sup> of December, 2022 failing which the EC would be revoked as per the Transfer of EC letter No.4038/SEIAA issued by SEIAA, Odisha, against you (Enclosed as

True Copy Attested

  
26.03.26  
Mining Officer  
Cuttack Circle, Cuttack

- 91 -

Annexure-5). In the same letter, the undersigned has intimated you that the Mining operation would not be allowed without a valid EC.

**Whereas**, you have not submitted any reply to the aforementioned letter, issued by the undersigned, till date.

You are therefore, being issued a show-cause notice for such illegal mining activities and your report should reach the office of the undersigned, within seven days of receiving this letter, failing which, action shall be taken as per 51(1)(i) of the OMMC Rule, 2016 and amendment Rules, 2023.

Encl: As above

  
12.10.23

Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 2176...../Mines, dt. 12.10.2023

Copy submitted to the The Director, Minor Mineral, Odisha, Bhubaneswar for favour of kind information.

  
12.10.23

Mining Officer,  
Cuttack Circle, Cuttack.

True Copy Attested

  
26.01.26  
Mining Officer  
Cuttack Circle, Cuttack

-98-

Annexure-1



Phone:0671-2491742  
e-mail Id: tah.tangich-od@nic.in

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR,  
CUTTACK**

Letter No: 4300 /Date: 19.7.23

To

**Sri Sachin Kumar Sahoo  
S/o Nirmal Chandra Sahoo  
Vill-Bidyadharpur, PS-Chauliaganj, Cuttack**

**Sub:** Payment of dues in Sairat Case No.51/17-18.

Sir,

You are requested to deposit the sairat dues amounting to **Rs.23,97,042/-** towards Birupa River Sand, Bhatimunda by 31<sup>st</sup> July 2023 failing which action as deemed fit shall be taken as per OMMC Rules,2016.

Yours faithfully

Tahasildar, Tangi-Choudwar  
**TAHASILDAR  
TANGI CHOUDWAR**

Memo No. 4300 Date- 19.7.23

Copy to Nazir / R.I. Bhatimunda for information and necessary action.

Tahasildar, Tangi-Choudwar  
**TAHASILDAR  
TANGI CHOUDWAR**

[Type here]

True Copy Attested

**20.07.23**  
Mining Officer  
Cuttack Circle, Cuttack

- 83 -

Hand/Registered post

**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK**

AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH. : 06712490357

E-mail: mo.cuttack@orissaminerals.gov.in

Annexure-2

Letter No. 1531 / Mines, dt. 08/08/23

From

The Mining Officer,  
Cuttack Circle, Cuttack.

To:

Sri Sachin Kumar Sahoo,  
Lenka Sahi, At- Bidyadharpur,  
Po- Nayabazar, Cuttack,  
Odisha-753004. Tel- 9439656194.

Sub: - Regarding demand notice issued by the Tahasildar, Tangi Choudwar,  
Dist- Cuttack, against Birupa River Bhatimunda Sand Quarry.

Ref: - Letter No. 4300, dt 19.07.2023 of the Tehsildar, Tangi-Choudwar, Cuttack.

Sir,

With reference to the above mentioned subject, I am to inform you that, the aforementioned sairat source has already been taken over by the undersigned on dt.26.07.2023. A demand notice was issued against you vide letter No.4300, dt. 19.07.2023 by the Tahasildar, Tangi-Choudwar, Cuttack for payment of pending Govt. dues of Rs.2397042.00 (Rupees twenty three lakh ninty seven thousand forty two) against the aforesaid sairat source. You had to deposit the pending dues before the Tahasildar, Tangi-Choudwar, Cuttack within a stipulated time period of 7 days, but, you have not deposited the aforesaid dues till date.

Therefore, you are hereby requested to pay the pending dues within seven days from the date of receipt of this letter, failing which, the source shall be declared as non-operational and action will be taken against you as per rule 33(19) of the OMMC Rules, 2016 and its amendment. You are also requested to submit the no dues clearance certificate (NDC) from the concerned Tahasildar for further action at this end.

Further, you are instructed to stop the mining operation in the aforesaid sand quarry immediately, failing which, action will be taken as per the OMMC Rules, 2016.

  
 08.08.2023  
 Mining Officer,  
 Deputy Director of Mines  
 Cuttack Circle, Cuttack

True Copy Attested

  
 20.01.24  
 Mining Officer  
 Cuttack Circle, Cuttack

- 9A -

Memo No. 1532 / Mines, dt. 08/08/23

Copy submitted to the Director of Mines &amp; Geology, Odisha, Bhubaneswar for favour of kind information.


 08.08.2023
Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 1533 / Mines, dt. 08/08/23

Copy submitted to the Director, Minor Mineral, Odisha, Bhubaneswar for favour of kind information.


 04.08.2023
Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 1534 / Mines, dt. 08/08/23

Copy submitted to the Collector and District Magistrate, Cuttack for favour of kind information.


 05.08.2023
Mining Officer,  
Cuttack Circle, Cuttack.

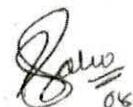
Memo No. 1535 / Mines, dt. 08/08/23

Copy forwarded to the Tehsildar, Tangi-Choudwar, Cuttack for kind information and necessary action.


 06.08.2023
Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 1536 / Mines, dt. 08/08/23

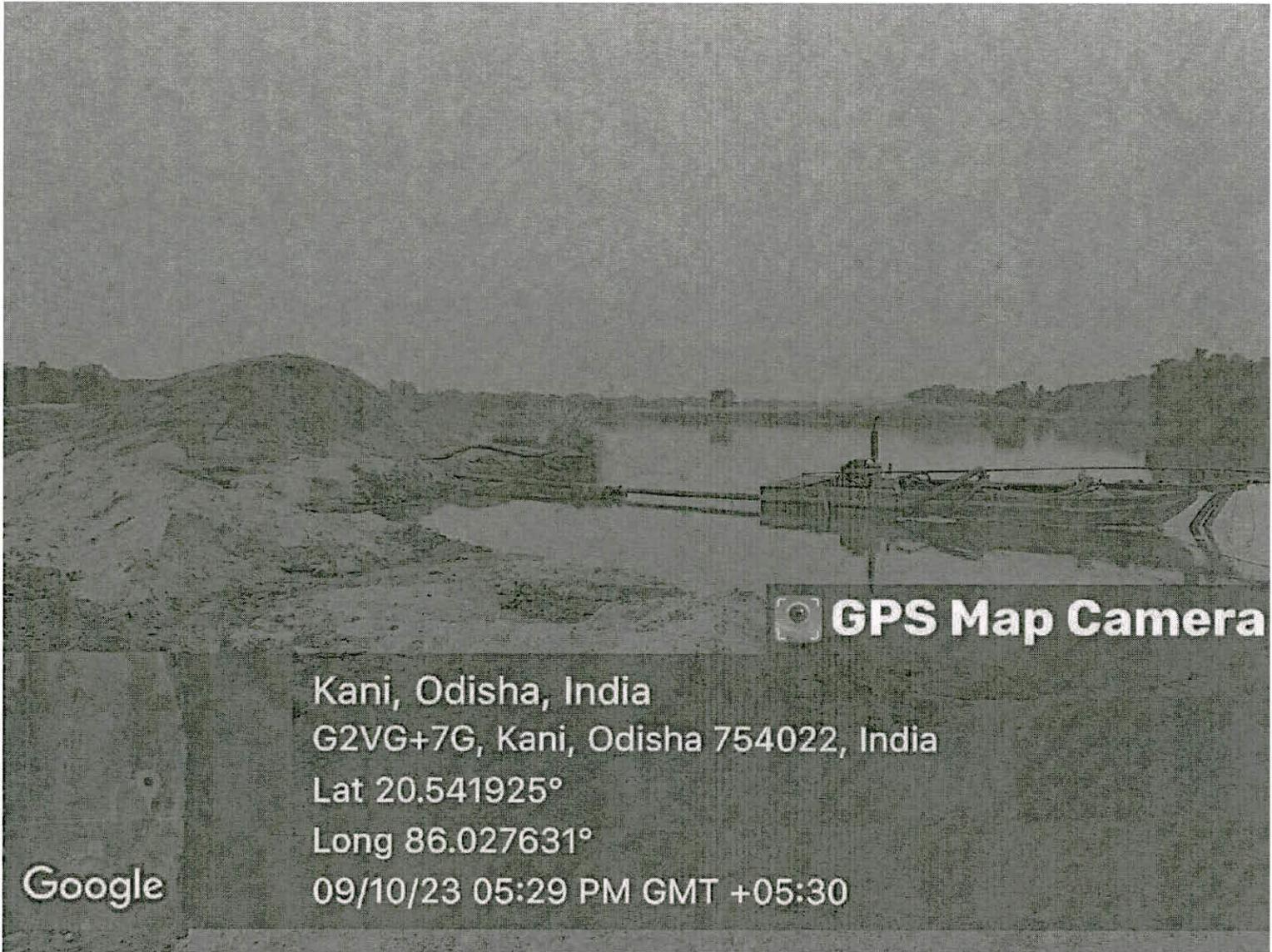
Copy submitted to the IIC, Tangi Police station, Cuttack for information with a request to keep a close watch to prevent theft of the minor mineral from the said source.


 06.08.2023
Mining Officer,  
Cuttack Circle, Cuttack.

True Copy Attested


 20.01.24  
Mining Officer  
Cuttack Circle, Cuttack

- 99 -



 **GPS Map Camera**

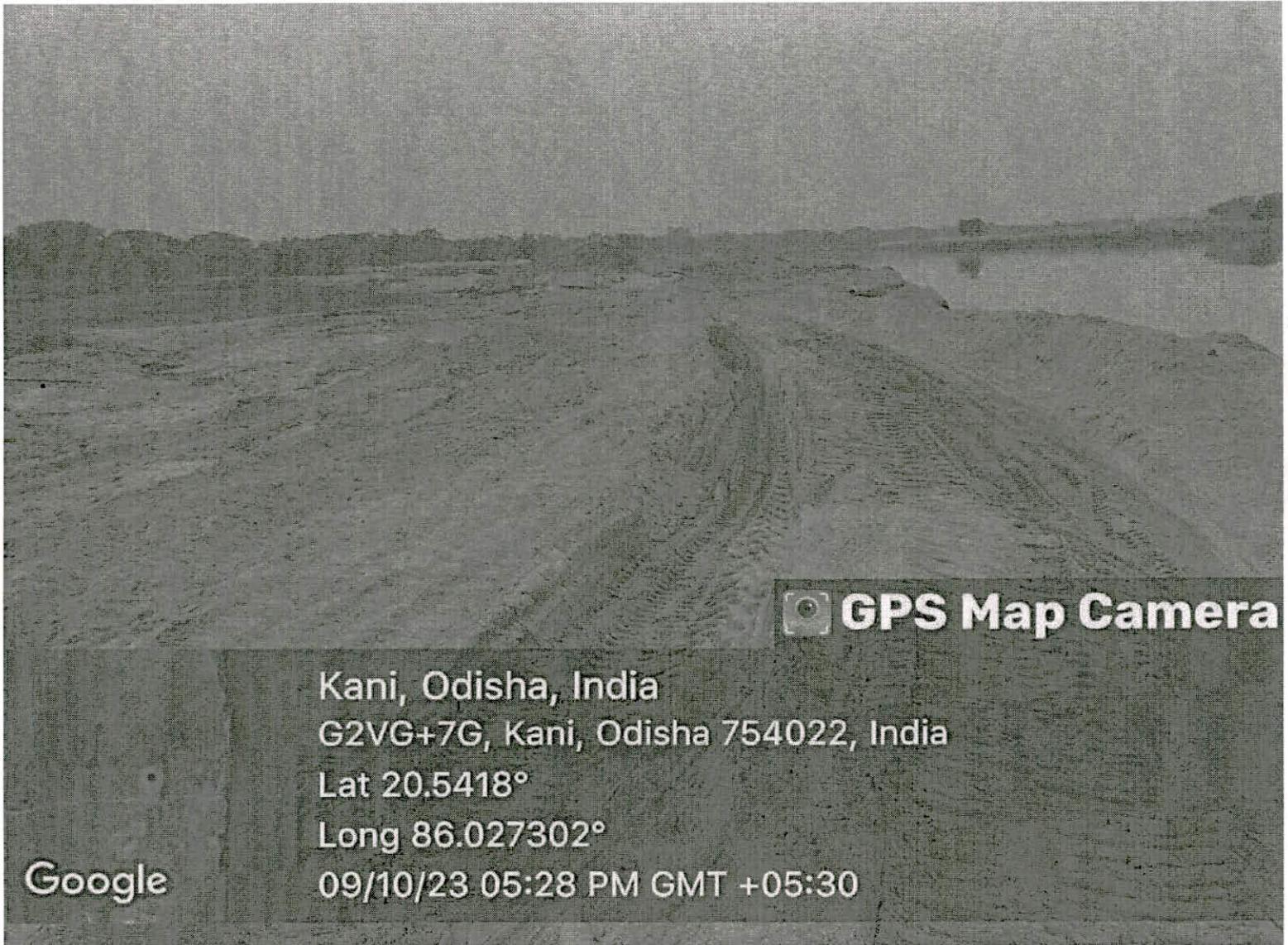
Kani, Odisha, India  
G2VG+7G, Kani, Odisha 754022, India  
Lat 20.541925°  
Long 86.027631°  
09/10/23 05:29 PM GMT +05:30

Google

True Copy Attested  
  
20-01-26  
Mining Officer  
Cuttack Circle, Cuttack

- 96 -

Annexure-3



 **GPS Map Camera**

Kani, Odisha, India  
G2VG+7G, Kani, Odisha 754022, India  
Lat 20.5418°  
Long 86.027302°  
09/10/23 05:28 PM GMT +05:30

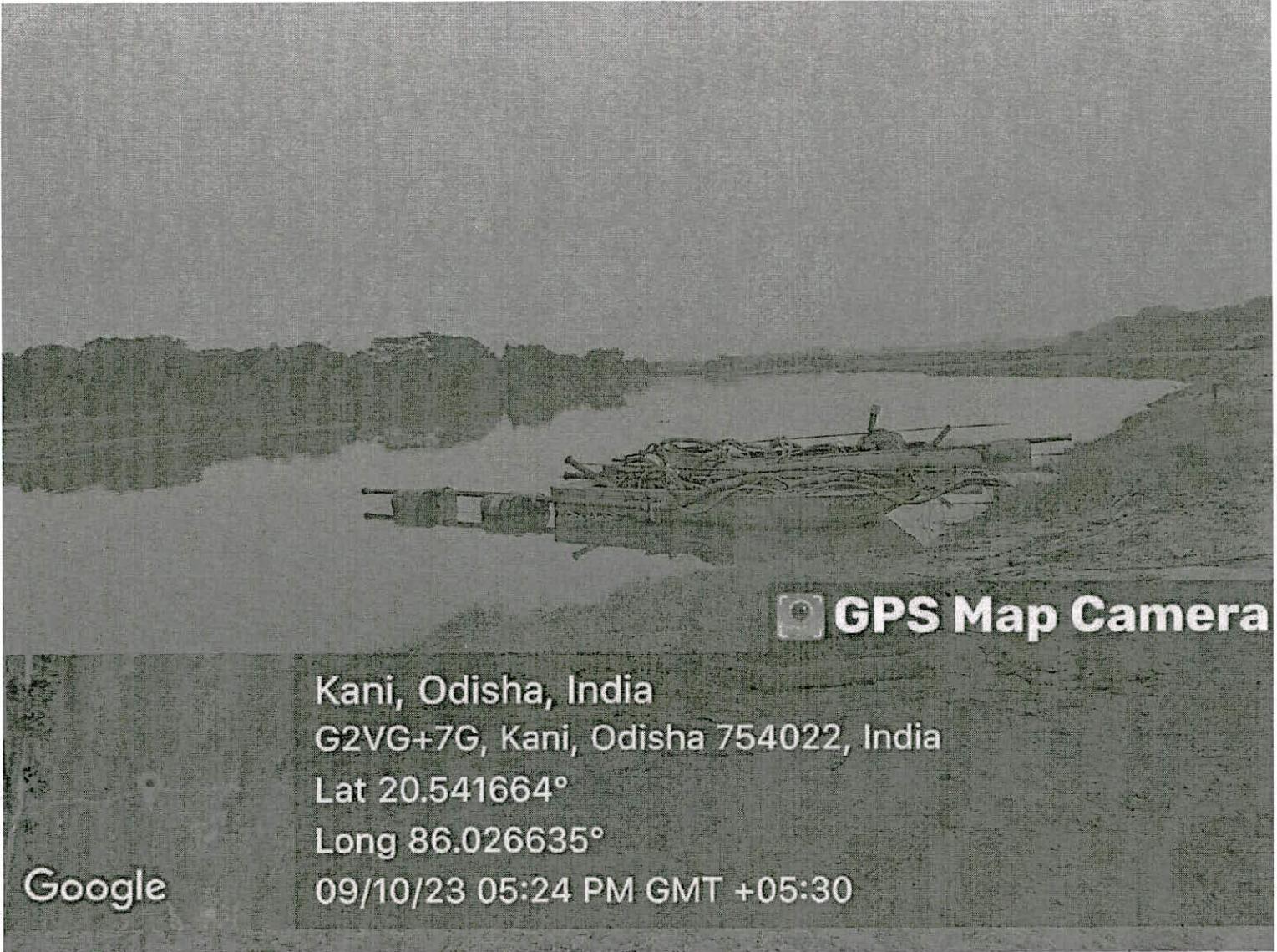
Google

**True Copy Attested**

  
20.02.26  
**Mining Officer  
Cuttack Circle, Cuttack**

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Annexure-3

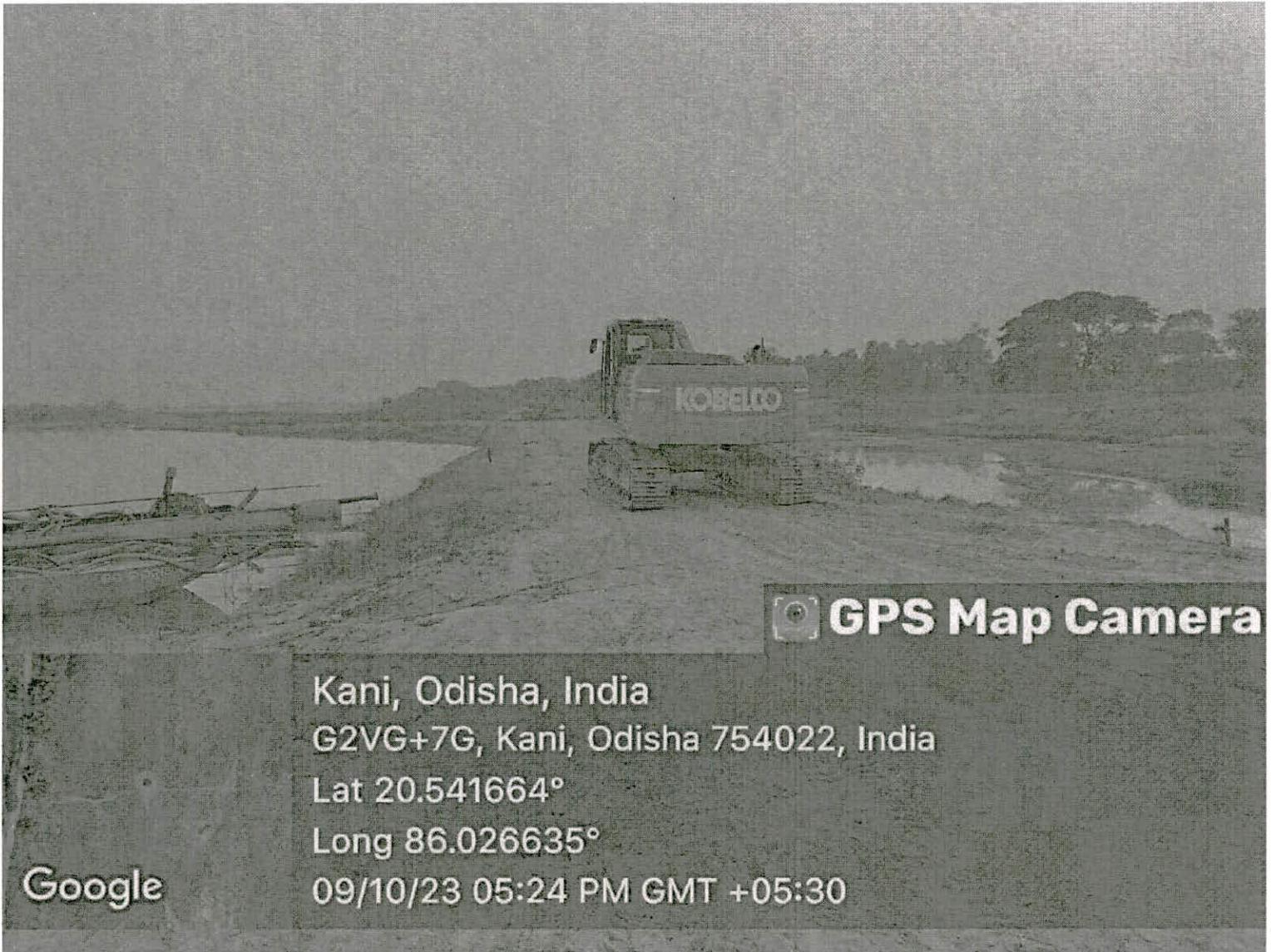


True Copy Attested

*[Signature]*  
20.02.26  
Mining Officer  
Cuttack Circle, Cuttack

- 06 -

Annexure-3



 **GPS Map Camera**

Kani, Odisha, India  
G2VG+7G, Kani, Odisha 754022, India  
Lat 20.541664°  
Long 86.026635°  
09/10/23 05:24 PM GMT +05:30

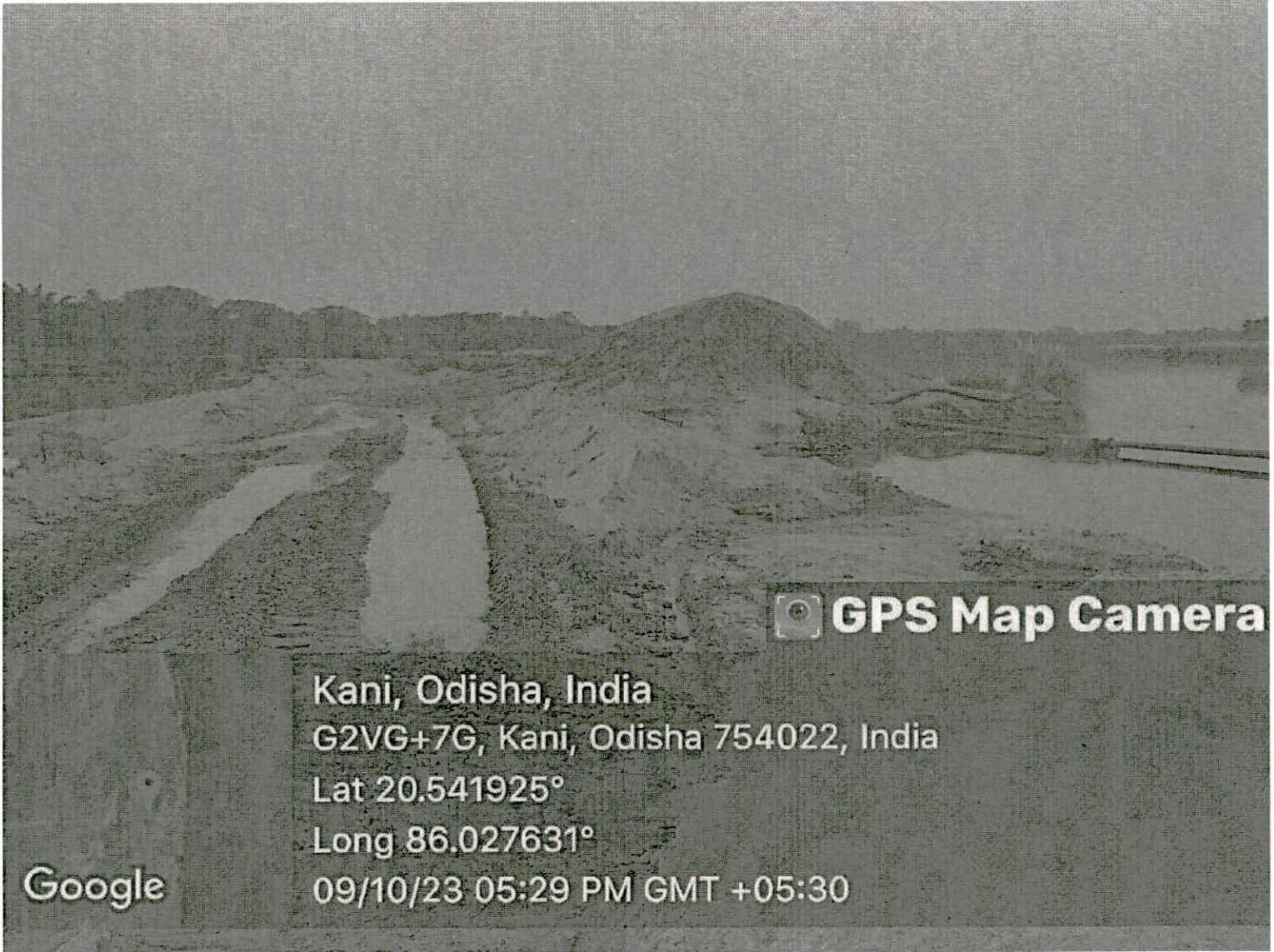
Google

**True Copy Attested**

  
2023-01-26  
**Mining Officer  
Cuttack Circle, Cuttack**

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Annexure-3



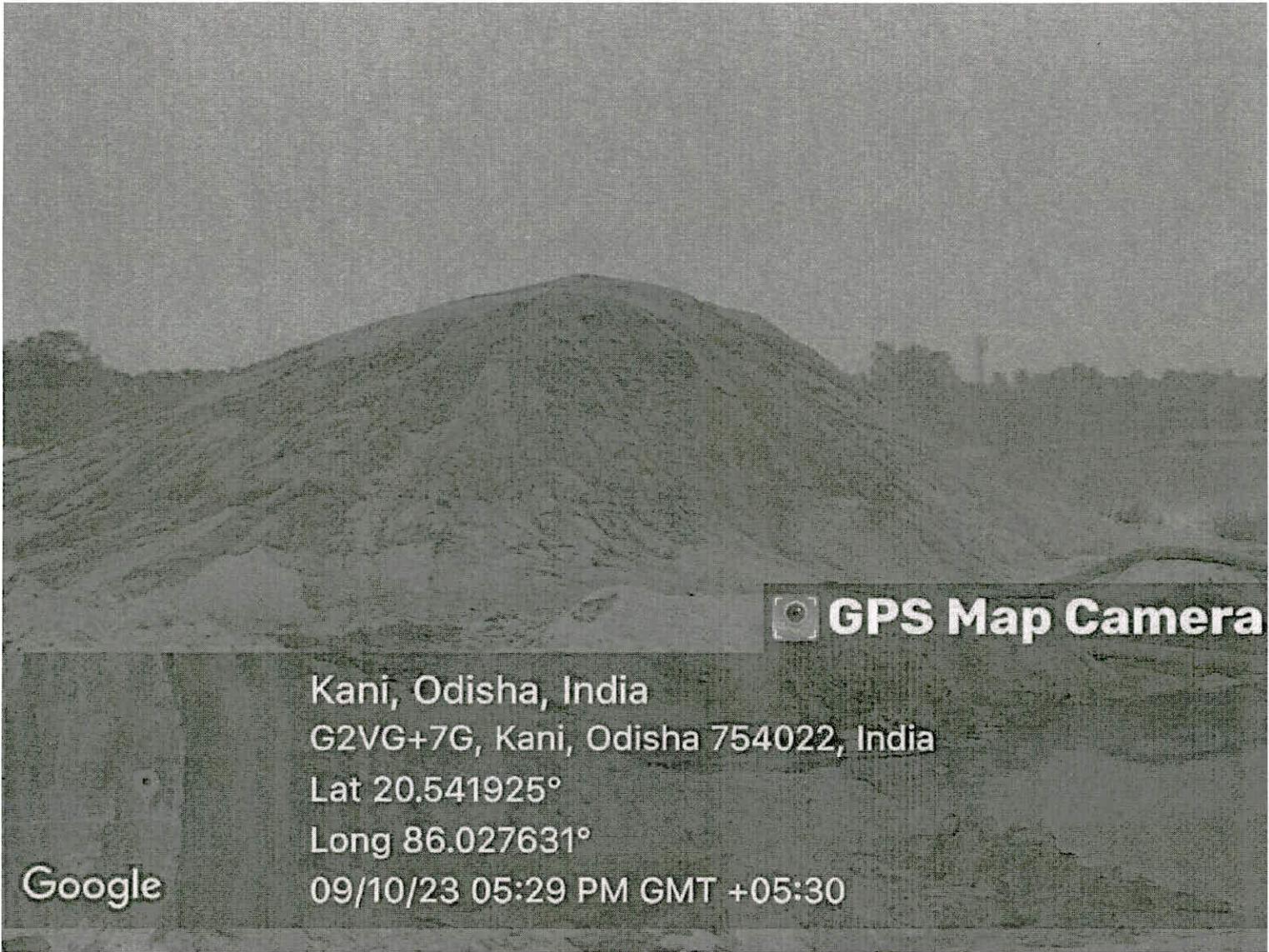
True Copy Attested

*[Handwritten Signature]*  
20.01.20

Mining Officer  
Cuttack Circle, Cuttack

- 1X0 -

Annexure-3



 **GPS Map Camera**

Kani, Odisha, India  
G2VG+7G, Kani, Odisha 754022, India  
Lat 20.541925°  
Long 86.027631°  
09/10/23 05:29 PM GMT +05:30

Google

**True Copy Attested**

  
20-02-26  
**Mining Officer  
Cuttack Circle, Cuttack**

- 1X1

**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK**  
**AT- NIMPUR, P.O.-JAGATPUR, CUTTACK - 754021, PH. : 06712490357**

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 1739 / Mines, dt. 01.09.2023

B1 Regd. Post

From

The Mining Officer,  
Cuttack Circle, Cuttack.

Annexure-4

To:

Sri Sachin Kumar Sahoo,  
Lenka Sahi, At- Bidyadharpur,  
Po- Nayabazar, Cuttack,  
Odisha-753004. Tel- 9439656194.

Sub: - Regarding submission of the Annual replenishment survey report for the year 2022-23.

Ref: - EC document issued by SEIAA against "Tithapada-1 Devi river Sand" and "Birupa River sand, Bhatimunda"

Sir,

With respect to the subject cited above, I am to inform you that in order to keep your source operational, it is mandatory for you to submit the annual replenishment survey report within a stipulated time period assigned in the Environmental clearance certificate issued by SEIAA against your sairat source. As per the provisions of the SEIAA, the EC issued against you is an ad-hoc certificate and shall be revoked if the replenishment survey report is not submitted within that stipulated time period. Without a valid EC issued by SEIAA, you shall not be allowed to carry on the mining activity at your sairat source.

I therefore request you to immediately inform the undersigned by a forwarding letter, if you have not submitted the annual replenishment survey report before SEIAA, with respect to the last financial year. If you have already submitted the annual replenishment survey report, kindly inform the undersigned regarding the date of the submission of the aforesaid report, through a forwarding letter.

True Copy Attested

20.02.23  
Mining Officer  
Cuttack Circle, Cuttack

  
01.09.2023

Mining Officer,  
Cuttack Circle, Cuttack  
O/o. Deputy Director of Mines  
Cuttack Circle, Cuttack

- 102 -

Annexure-4

Memo No. 1740 / Mines, dt. 01.09.2023

Copy submitted to the Director of Mines & Geology, Odisha, Bhubaneswar for favour of kind information.

*[Signature]*  
01.09.23

Mining Officer,  
Cuttack Circle, Cuttack  
Mining Officer,  
O/o. Deputy Director of Mines  
Cuttack Circle, Cuttack

Memo No. 1741 / Mines, dt. 01.09.2023

Copy submitted to the Director, Minor Mineral, Odisha, Bhubaneswar for favour of kind information.

*[Signature]*  
01.09.23

Mining Officer,  
Cuttack Circle, Cuttack  
Mining Officer,  
O/o. Deputy Director of Mines  
Cuttack Circle, Cuttack

True Copy Attested

*[Signature]*  
02.02.26  
Mining Officer  
Cuttack Circle, Cuttack



-103-  
Government of Odisha  
Cyber Treasury  
eChallan

Annexure-R/1



1.	Name of the Depositor	sachin kumar sahuo
2.	Depositor's Address	s/o- nirmal kumar sahuo at-bidyadharpur po- nayabazar Odisha Cuttack 753004
3.	District	Cuttack
4.	e Challan Reference Id	35D5C5DB8F
5.	Total Transaction Amount (In Rs.)	Rs. 500000/- ( echallan- Rs. 500000/- + agency- Rs. 0/- )
6.	Amount (In words)	Five Lakh Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 500000/-	0853/7324 - 20/12/2023
	Total Amount	Rs. 500000/-	

Bank Details

Name of the Bank	ICICI BANK
Mode of Transaction	Net Banking
Bank Transaction ID	2012424152
Bank Transaction Date & Time	19/12/2023 02:31:59 PM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

challan of bhatimunda sand sairat
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GOVERNMENT OF ODISHA  
Directorate of Treasuries and Inspection

True Copy Attested

  
 20.12.23  
 Mining Officer  
 Cuttack Circle, Cuttack

\* This is a computer generated challan and doesn't require any signature or stamp.

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- 10X -

Annexure - S/1



**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

**File No. SIA/OR/MIN/300740 /2023**

Dated 10<sup>th</sup> January, 2024  
Bhubaneswar

To

Sri Sachin Kumar Sahoo,  
S/o- Nirmal Kumar Sahoo  
At- Naranpur, Ps-Baranga  
Dist-Cuttack, Pin-754022, Odisha

**Sub: Proposal for Amendment of Environmental Clearance (EC) of Bhatimunda River Sand Quarry (River-Birupa) over an area of 12.34 Acres or 4.993 Ha. at Village Bhatimunda, under Tangi-Choudwar Tahasil, District Cuttack, Odisha of Sri Sachin Kumar Sahoo, the PP/Successful bidder/lessee-reg.**

Ref: (i) EC identification no. 2409/SEIAA dated 30.08.2021 & EC transfer vide letter no.4038/SEIAA dt. 22.02.2022  
(ii) Letter of Tahasildar Tang-Choudwar letter no. 2183 dt. 03.04.2023  
(ii) Online Application no. SIA/OR/MIN/300740 /2023 dtd.30.05.2023

Sir/Madam,

This has reference to your online application no. SIA/OR/MIN/300740 /2023 dated 30.05.2023, wherein you have requested for amendment (i.e. amendment of EC regard to annual production of sand as per replenishment study report) of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 2409/SEIAA dated 30.08.2021 in favour of Sri Sachin Kumar Sahoo, the lessee/successful bidder.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 149<sup>th</sup> meeting held on 28.12.2023 & 29.12.2023 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

(i) This is a proposal for amendment of EC of Bhatimunda River Sand Quarry (River-Birupa) over an area of 12.34 Acres or 4.993 Ha. at Village Bhatimunda, under Tangi-Choudwar Tahasil, District Cuttack, Odisha.

✍

**True Copy Attested**

*[Signature]*  
20.03.24  
Mining Officer  
Cuttack



- 105 -

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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. 2409/SEIAA dated 31.08.2021 and EC transfer vide letter no. 4038/SEIAA dt. 22.02.2022 in favour of Sri Sachin Kumar Sahoo for Bhatimunda River Sand Quarry over an area of 12.34 Acres or 4.993 Ha. at Village Bhatimunda, under Tangi-Choudwar Tahasil, District Cuttack, Odisha.
  - (iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was 39780 cum with depth of sand deposition was 1.0 meter and proposed for annual extraction-5400 cum.
  - (iv) The SEIAA also granted EC for 1<sup>st</sup> year production 2000 cum with depth of mining 2.0 meter.
  - (v) There is an EC conditions point no. 9.1 to 9.2 in page no. 03 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31<sup>st</sup> December 2022 if satisfactory replenishment study report is not submitted."
  - (vi) The PP has submitted EC compliance report and mentioned that 1500 cum sand already extracted from the source in 1<sup>st</sup> year.
  - (vii) Now, the PP has submitted amendment of EC application and submitted replenishment study report by RQP Sri Pradeept Mohapatra along with World Consultancy Services Pvt. Ltd. with mentioned that pre-monsoon RL 38.9219m and post-monsoon 39.3123m and 2057.4 cum of sand replenished in the said sand bed and proposed production for next year is 2057.4 cum.
  - (viii) Documents submitted for amendment of EC;
    - a. Form No. 4 for amendment of Environmental Clearance,
    - b. Letter of Tahasildar Cuttack Sadar letter no. 2183 dt. 03.04.2023
    - c. Replenishment study report
3. The proposal was placed in SEAC meeting held on 13<sup>th</sup>, 15<sup>th</sup>, 17<sup>th</sup> & 18<sup>th</sup> November 2023 and after detailed discussion, the SEAC recommended that mineable quantity may be recommended as per Replenishment quantity.
4. Amendment of Environmental Clearance (EC) of Bhatimunda River Sand Quarry (River-Birupa) issued vides SEIAA, Odisha EC identification no. 2409/SEIAA dated 30.08.2021 in favour of Sri Sachin Kumar Sahoo, is allowed to **2050 cum per year** for the rest of the lease period i.e. for the 2<sup>nd</sup> year, 3<sup>rd</sup> year, 4<sup>th</sup> year and 5<sup>th</sup> year. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with following additional stipulation:

**Additional stipulation**

- (i) The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent year and submit the report to SEIAA, Odisha.

True Copy Attested  
  
20.02.26  
Mining Officer  
Cuttack Circle, Cuttack



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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

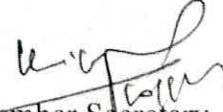
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

- (ii) The validity of EC is for validity of DSR or validity of lease period whichever is earlier.
- (iii) **Boundary Demarcation:** -The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
- (iv) **Intimation of EC:** -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- (v) **Tree Plantation:** -Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry or other places.
- (vi) **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar /Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

The Project Proponent shall comply the above conditions and also to uploaded/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only within six months (06) from date of issue of transfer of EC, falling which the EC stands automatically revoked.

In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

Yours faithfully,

  
Member Secretary

Encl: Copy of the Original EC

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.

True Copy Attested

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack



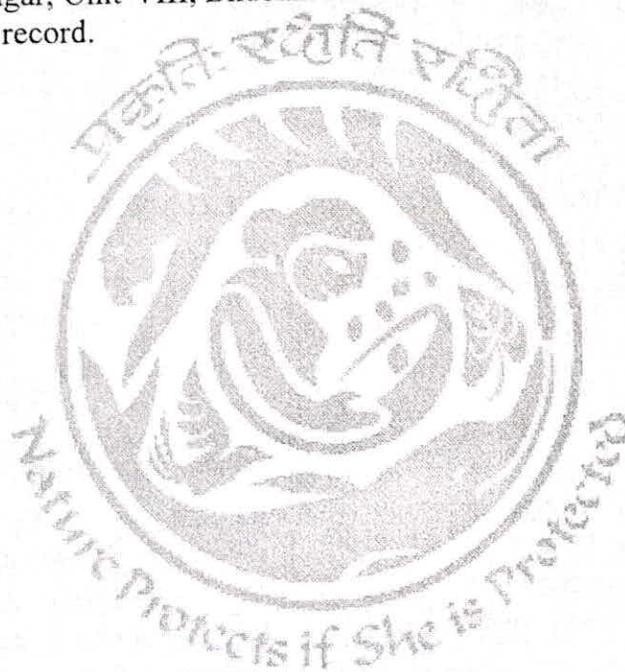
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**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,  
ODISHA**

SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to Director of Mines, Steel & Mines Dept., Govt. of Odisha for information and necessary action.
8. Copy to the Collector/Sub Collector, Cuttack and Tahasildar Tangi-Choudwar /Mining Officer, Cuttack for information and necessary action.
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
11. Guard file for record.

*[Signature]*  
Member Secretary



**True Copy Attested**

*[Signature]*  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack



OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH. : 06712490357

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No.....957...../ Mines, dt.18.09.24

From

The Mining Officer,  
Cuttack Circle, Cuttack.

To:

Sri Sachin Kumar Sahoo,  
Lenka Sahi, At- Bidyadharpur,  
Po- Nayabazar, Cuttack,  
Odisha-753004. Tel- 9439656194

Sub: - Demand Notice regarding the payment of Annual royalty against Birupa River Sand Bhatimunda, Tangi-Choudwar Tehsil, Cuttack District under Cuttack Mining Circle.

Sir,

With reference to the subject cited above, I am to inform you that, the aforementioned sand source has already been taken over by the undersigned on dt.26/07/2023. As per the information furnished by the Tehsildar, Tangi-Choudwar, the 1<sup>st</sup> year of your 5-year lease period with reference to the aforesaid sand source has already ended on 17<sup>th</sup> of May, 2023 during which, you were allowed an annual MGQ of 2000 Cubic Meter. There were pending dues against the aforesaid sand sairat source, till the date of hand over. However, you have deposited NDC till 31<sup>st</sup> March 2023. There are pending dues against the aforesaid sand source with respect to the 1<sup>st</sup> year of your 5-year lease period i.e., from 18<sup>th</sup> of May, 2022 to 17<sup>th</sup> of May, 2023.

However, in order to continue mining operation at the aforesaid sairat source through the 2<sup>nd</sup> year of the 5-year lease period, you have to pay following amount in head of Royalty, Additional Charge, Surface rent, Dead Rent, T.C.S, E.M.F, D.M.F. Since the modified EC from the SEIAA has been issued against the aforesaid source bearing file No.SIA/OR/MIN/300740/2023, the annual demand containing

P.T.O.

True Copy Attested  
20.09.24  
Mining Officer  
Cuttack Circle, Cuttack

- 109 -

the aforementioned heads is hereby calculated on the basis of MGQ allowed for the current year i.e. 2050 CuM, from 18<sup>th</sup> of May, 2023 to 17<sup>th</sup> of May, 2024.

Head	Calculation based on annual MGQ of 2050 CuM	Amount (In INR)
Royalty	INR 35 * 2050 CuM	71750.00
Additional charge	INR 2800 * 2050 CuM	5740000.00
DMF (10% of Royalty)	10 % of INR 71750.00	7175.00
EMF (5% of Royalty)	5 % of INR 71750.00	3587.50
Surface Rent	INR 360*4.993 hect.	1799.00
Dead Rent	10500* 4.993 hect.	52458.00
TCS 2 % of (Royalty + Additional charge)	2% of 5811750.00	116235.00
Total		5993004.50 (Fifty-nine lakhs ninety-three thousand four rupees and fifty paisa only)

I therefore request you to pay the aforementioned amount at the earliest as per the following instructions.

- A payment against Royalty, Additional Charge, Surface rent and Dead rent of 5866007.00 (Fifty-eight lakhs sixty-six thousand seven rupees) through treasury deposit under the following Head of Account (Copy of the treasury challan must be deposited at the office of the undersigned)

TREASURY HEAD -:

"0853-102-0217-02021"

"0853-Non-Ferrous Mining and Metallurgical Industries-102- Mineral Concession Fees, Rents and Royalties-0217-Receipts under Odisha

P.T.O

True Copy Attested  
  
 20.05.24  
 Mining Officer  
 Cuttack Circle, Cuttack

**Minor Minerals Concession Rules-02021-Collection of Fees Rents and royalty"**

- A payment against DMF of Rs.7175.00 (Seven thousand one hundred seventy-five rupees only) in DMF S/B accounts no. 35591549944 with IFSC Code- SBIN0000059, in State Bank of India. A copy of the receipt of the above transaction against DMF should be deposited before the office of the undersigned.
- A payment of Rs.3587.50 (Three thousand five hundredeighty-seven rupees fifty paisaonly) towards EMF as a demand draft, pledged in favour of Odisha Environment Management Fund (OEMF) Trust. The Demand Draft should be submitted before the office of the undersigned.
- A payment of Rs.116235.00 towards the TCS either with the help of the online Income Tax portal or by offline.

Further, I am to inform you that an non-payment of requisite Govt. dues before 31<sup>st</sup> of March, 2024, appropriate action shall be taken as per rule no.47 of the OMMC rules, 2016 (Amendment up to 2023) which states the following;

*"47. Interest on delayed payment: — If the holder of prospecting license-cum-mining lease or mining lease or quarry lease fails to make payment of royalty, rent, fee or any sum payable by him under these rules within the due time, **simple interest at the rate of twenty four percentum** per annum on such dues shall be charged until payment of such dues is made."*

*The Pending dues against the aforementioned source between Dt.01.04.2023 to Dt.18.05.2023 shall be calculated once the office of the Tehsildar provides necessary information.*

You are therefore instructed to pay the aforesaid amount at the earliest as per the given instruction for further action at this end.

  
15.04.24

Mining Officer,  
Cuttack Circle, Cuttack

True Copy Attested

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

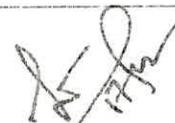


**OFFICE OF THE COLLECTOR AND DISTRICT MAGISTRATE,  
CUTTACK**

Letter No. 4283 ...../Mines, Dt. 17.12.2024 .....

In pursuance to the Letter No.10491/S&M, Dt.04.12.2024 of the Steel and Mines Department, Govt. of Odisha, a District Level Task Force for Cuttack District is hereby constituted for the uniform monitoring and strengthening of enforcement activities for minor minerals with the following members. As per the aforesaid letter, the committee supersedes the District Level Committee constituted vide Order No.1642/Mines, Dt.16.08.2023 and the reconstituted on Dt.06.03.2024 by the Collector and District Magistrate, Cuttack, in obedience to the Notification No.12595, Dt.16.12.2023 of the Steel and Mines Department, Govt. of Odisha.

1	Collector and District Magistrate, Cuttack	Chairman
2	Superintendent of Police, Cuttack (Rural)	Member
3	Deputy Commissioner of Police, Commissionerate Police, Cuttack	Member
4	Divisional Forest Officer, Cuttack Division	Member
5	Divisional Forest Officer, City Division, Bhubaneswar	Member
6	Divisional Forest Officer, Athagarh Division	Member
7	Divisional Forest Officer, Chandaka Wildlife Division	Member
8	Divisional Forest Officer, Khordha Division	Member
9	Regional Transport Officer, Cuttack	Member
10	Regional Officer, State Pollution Control Board, Cuttack	Member
11	Executive Engineer, Prachi Division, Irrigation and Water Resource Department	Member
12	Executive Engineer, Mahanadi South Division-1, Irrigation and Water Resource Department	Member
13	Executive Engineer, Mahanadi North Division, Irrigation and Water Resource Department	Member
14	Executive Engineer, Khordha Division, Irrigation and Water Resource Department	Member
15	Executive Engineer, Kendrapara Division, Irrigation and Water Resource Department	Member
16	Joint Director of Geology, Dhenkanal Zone	Member
17	Sri Susanta Kumar Das, Ex-Joint Director of Mines, Steel and Mines Department	Independent member nominated by the chairman of the District Level Task Force (DLTF).
18	Deputy Director of Mines, Cuttack Circle, Cuttack	Member Convener

  
Collector & District Magistrate,  
Cuttack.

**True Copy Attested**  
  
Mining Officer  
Cuttack Circle, Cuttack

- 1 X 2 -

Memo No. 4284...../Mines, Dt. 17.12.2024

Copy forwarded to the Superintendent of Police, Cuttack (Rural) for information and necessary action.

  
 Collector & District Magistrate,  
 Cuttack.
Memo No. 4285...../Mines, Dt. 17.12.2024

Copy forwarded to the Deputy Commissioner of Police, Commissionerate Police, Cuttack for information and necessary action.

  
 Collector & District Magistrate,  
 Cuttack.
Memo No. 4286<sup>(3)</sup>...../Mines, Dt. 17.12.2024

Copy forwarded to the Divisional Forest Officer, Cuttack Division/ City Forest Division, Bhubaneswar/ Athagarh Division for information and necessary action.

  
 Collector & District Magistrate,  
 Cuttack.
Memo No. 4287...../Mines, Dt. 17.12.2024

Copy forwarded to the Regional Transport Officer, Cuttack for information and necessary action.

  
 Collector & District Magistrate,  
 Cuttack.
Memo No. 4288...../Mines, Dt. 17.12.2024

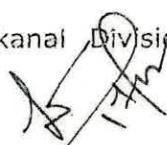
Copy forwarded to the Regional Officer, State Pollution Control Board, Cuttack for information and necessary action.

  
 Collector & District Magistrate,  
 Cuttack.
Memo No. 4289<sup>(5)</sup>...../Mines, Dt. 17.12.2024

Copy forwarded to the Superintending Engineer, Prachi Division/Mahanadi South Division-1/ Mahanadi North Division/ Khordha Division/Kendrapara Division, Cuttack, for information and necessary action.

  
 Collector & District Magistrate,  
 Cuttack.
Memo No. 4290...../Mines, Dt. 17.12.2024

Copy forwarded to Joint Director of Geology, Dhenkanal Division for information and necessary action.

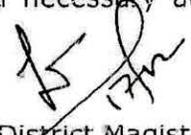
  
 Collector & District Magistrate,  
 Cuttack.

True Copy Attested

  
 Mining Officer  
 Cuttack Circle, Cuttack

Memo No. 4291 /Mines, Dt. 17.12.2024

Copy forwarded to Sri Susanta Kumar Das (Nominated Member), Ex-Joint Director of Mines, Steel and Mines Department for information and necessary action.



Collector & District Magistrate,  
Cuttack.

Memo No. 4292 <sup>(2)</sup> /Mines, Dt. 17.12.24

Copy forwarded to the Divisional Forest Officer, Chandaka Wildlife Division/ Khordha Forest Division for information and necessary action.



Collector & District Magistrate,  
Cuttack.

**True Copy Attested**



**20.02.24**  
**Mining Officer**  
**Cuttack Circle, Cuttack**

- 12A -

GOVERNMENT OF ODISHA  
STEEL & MINES DEPARTMENT

(Signature)  
06.12.2024

(P-71C)

\*\*\*\*\*

No. 10491 /S&M, Bhubaneswar, dated the 09/12/2024

SM-MC3-PAGG-0001-2023

**NOTIFICATION**

**Sub : Constitution of District Level Task Force(DLTF) for uniform monitoring and strengthening of enforcement activities for minor minerals.**

In obedience to order dated 26.02.2021, of Hon'ble NGT, Eastern Zone, Kolkata Bench passed in OA No. 360/2015 and after careful considerations, Government have been pleased to constitute District Level Task Force with the following members:

1.	Collector & DM	Chairman
2.	Superintendent of Police	Member
3.	Divisional Forest Officer	Member
4.	District Transport Officer	Member
5.	Regional Officer- SPCB	Member
6.	Executive Engineer of Irrigation Department of respective Division	Member
7.	Joint Director of Geology of respective Division	Member
8.	One/ two independent members	Independent members shall be nominated by the Chairman. The independent member shall be retired government officials/teacher or ex-serviceman or ex-judiciary member
9.	Deputy Director of Mines	Member Convenor

SMP

4210  
07-12-24

The DLTF shall keep regular watch over the mining activities and movement of

SM-MC3-PAGG-0001-2023/01/2024

(Signature)

True Copy Attested

(Signature)  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

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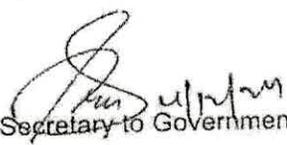
minerals in the district.

The DLTF shall have its regular meetings, preferably on Quarterly basis to review the information from Sub-divisional and Tahasil level committee and supervise and monitor all aspects of enforcement activities to curb illegal mining and transportation of minor minerals.

The recommendation may also include action under the provision of EP Act, 1986.

This supersedes District level committee which was constituted vide this Department Notification No.12595 dated 16.12.2023.

By Order of the Governor

  
Additional Chief Secretary to Government

Memo No. 10492 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the Officer-in-charge, Gazette Cell, Odisha, Government Press, Commerce & Transport (Commerce) Department, Odisha Secretariat, Bhubaneswar with a request to publish the said notification in the Extraordinary issue of the Odisha Gazette and send copy to this Department.

  
04.11.2024  
Special Secretary to Government

Memo No. 10493 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the OSD to Hon'ble Chief Minister, Odisha/ PS to Hon'ble Minister, Steel & Mines for kind information of Hon'ble Chief Minister, Odisha / Hon'ble Minister, Steel & Mines respectively.

  
04.11.2024  
Special Secretary to Government

Memo No. 10494 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the OSD to Chief Secretary, Odisha/ Senior P.S. to Development Commissioner-cum-Additional Chief Secretary, Odisha/ Senior PS to Additional Chief Secretary, Steel & Mines Department for kind information of Chief Secretary, Odisha/ Development Commissioner -cum-Additional Chief Secretary, Odisha / Additional Chief Secretary, Steel & Mines Department respectively.

  
04.11.2024  
Special Secretary to Government

Memo No. 10495 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to Additional Secretary to Government, Revenue & DM Department/ Forest, Environment & Climate Change Department/ Home Department /Commerce & Transport (T) Department/ Water Resources Department information and necessary action.

  
04.11.2024  
Special Secretary to Government

SM-MC3-PAGG-0001-2023/01/2024

True Copy Attested

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 16 -

Memo No. 10496 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all Departments (Except Revenue & DM Department/ Forest Environment & Climate Change Department/ Home Department/ Commerce & Transport (T) Department)/Water Resources Department) for information and necessary action.

04.11.2024  
Special Secretary to Government

Memo No. 10497 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to the Director of Mines & Geology, Odisha/ Director of Minor Minerals, Odisha/ MD, OMC Limited for information and necessary action.

04.11.2024  
Special Secretary to Government

Memo No. 10498 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all RDCs/ to all Collectors/all SPs/all DFOs/ all Deputy Director of Mines for information and necessary action.

04.11.2024  
Special Secretary to Government

Memo No. 10499 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to Member Secretary, SPCB for information and necessary action.

04.11.2024  
Special Secretary to Government

Memo No. 10500 /SM, Bhubaneswar dated 04/12/2024

Copy forwarded to all Sections of Steel & Mines Department for information and necessary action.

04.11.2024  
Special Secretary to Government

True Copy Attested

20.01.26

Mining Officer  
Cuttack Circle, Cuttack



SM-MC3-PAGG-0001-2023/01/2024

**PROCEEDINGS OF THE DISTRICT LEVEL TASK FORCE**  
**MEETING FOR CUTTACK DISTRICT HELD UNDER THE**  
**CHAIRMANSHIP OF THE COLLECTOR AND DISTRICT**  
**MAGISTRATE, CUTTACK, AT THE OLD CONFERENCE HALL,**  
**COLLECTORATE, CUTTACK ON Dt.24.01.2025.**

In pursuance of the Letter No.10491/S&M, Dt.04.12.2024, the first meeting of the District Level Task Force (DLTF) for Cuttack District was held at the Old Conference Hall, Collectorate, Cuttack on Dt.24.01.2025, under the chairmanship of the Collector and District Magistrate, Cuttack. At the outset, the chairman welcomed all the members of the District Level Task Force. The list and the signature of the officers those were present, is enclosed herewith. The chairman and the members of the District Level Task Force (DLTF) perused the data on the Minor Mineral affairs furnished by the Deputy Director of Mines, Cuttack Circle, Cuttack i.e. the member convenor of the District Level Task Force. Following specific points were discussed during the said meeting:-

1. The members of the committee perused the list of the settled, unsettled and the non-operational Minor Mineral sources of Cuttack District. Out of the 106 taken over Minor Mineral Sources, 91 sources are settled. Further, out of these 91 settled sources 51 are operational and 40 sources are non-operational for various reasons such as pending dues, pending Environmental Clearance (EC) and Consent to Operate (CTO).
2. The Collector and District Magistrate, Cuttack sought the reasons behind the non-operational status of the settled minor minerals sources and instructed the Deputy Director of Mines, Cuttack Circle, Cuttack and the Mining Officer, Cuttack Circle, Cuttack to take necessary steps for operationalisation of the aforementioned 40 settled non-operational Minor Mineral sources.

**True Copy Attested**  
  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 128 -

3. The Deputy Director of Mines, Cuttack Circle, Cuttack i.e. the member convenor of the District Level Task Force informed the committee that, the District Survey Report for Cuttack District had been uploaded successfully in the MoEF & CC portal on Dt.09.01.2025 and was under the scrutiny of State Environment Impact Assessment Authority (SEIAA), Odisha.
4. The Deputy Director of Mines, Cuttack Circle, Cuttack furnished the enforcement figures for the F.Y.2023-24 and 2024-25, before the committee. In the F.Y.2024-25 up to Dt.24.01.2025, a total of Rs.3,49,30,515.53 (Rupees three crore forty nine lakh thirty thousand five hundred fifteen and fifty three paise only) has been collected in the Enforcement head. The Collector and District Magistrate, Cuttack stressed upon increasing the enforcement activity in the Cuttack District. The Deputy Director of Mines, Cuttack Circle, Cuttack also furnished few sensitive locations such as Megha-Daspur-Patenigan of Athagarh Tehsil, Kacheramal and Gatiroutpatna of Cuttack Sadar Tehsil, Barabodia of Salipur Tehsil, Birupa River Bank and Indranipatna of Tangi-Choudwar Tehsil and Tigiria; where enforcement is needed to be carried out by various stakeholders.
5. The Collector and District Magistrate, Cuttack instructed the Mining Officer, Cuttack Circle, Cuttack to convene the Sub-Divisional Level and Tahasil Level Committees.
6. The Collector and District Magistrate, Cuttack asked the Deputy Director of Mines, Cuttack Circle, Cuttack to take over the sources with pending litigation from the Tehsildars to which the Deputy Director of Mines, Cuttack Circle, Cuttack submitted that in this regard, he would seek the views of the Directorate of Minor Minerals as the SoP provided by the Steel and Mines Department,

True Copy Attested  
  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 1 X 9 -

- Govt of Odisha for transfer of non-operational sources vide Letter No.11546/S&M, Dt.17.11.203 mentioned that only litigation free non-operational minor mineral sources would be taken over.
7. The Deputy Director of Mines, Cuttack Circle, Cuttack furnished the Revenue collection figures for the F.Y.2024-25 till Dt.24.01.2025, before the committee. A total of Rs.25,71,64,448.29 (Rupees twenty five crore seventy one lakh sixty four thousand four hundred forty eight and twenty nine paise only) has been collected as revenue in the F.Y.2024-25 till Dt.24.01.2025. The Collector and District Magistrate, Cuttack stressed upon further improvements in the Revenue collection figures in the coming financial year i.e. F.Y.2025-26.
  8. The Collector and District Magistrate, Cuttack directed the Deputy Director of Mines, Cuttack Circle, Cuttack and the Mining Officer, Cuttack Circle, Cuttack to take necessary steps against defaulter lessees.
  9. Lastly, the Collector and District Magistrate, Cuttack expressed the importance of the major construction projects in Cuttack District and the minor minerals required for this purpose. He instructed the Deputy Director of Mines, Cuttack Circle, Cuttack and the Mining Officer, Cuttack Circle, Cuttack to facilitate the grant of quarry permits against various public proponents, in accordance to the OMMC Rules, 2016 (Amended up to 2023).
  10. The meeting ended with a vote of thanks to the chair.

  
Collector and District Magistrate,  
Cuttack.  
(Chairman, DLTF)

True Copy Attested  
  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

- 180 -

**PROCEEDINGS OF THE DISTRICT LEVEL TASK FORCE**  
**MEETING FOR CUTTACK DISTRICT; HELD UNDER THE**  
**CHAIRMANSHIP OF THE COLLECTOR AND DISTRICT**  
**MAGISTRATE, CUTTACK, AT THE OFFICE OF THE**  
**COLLECTOR AND DISTRICT MAGISTRATE, CUTTACK ON**  
**Dt.18.10.2025.**

In pursuance of the Letter No.10491/S&M, Dt.04.12.2024, the second meeting of the District Level Task Force (DLTF) for Cuttack District was held at the at the office of the Collector and District Magistrate, Cuttack on Dt.18.10.2025, under the chairmanship of the Collector and District Magistrate, Cuttack. At the outset, the chairman welcomed all the members of the District Level Task Force. The list and the signature of the officers those were present, is enclosed herewith. The chairman and the members of the District Level Task Force (DLTF) perused the data on the Minor Mineral affairs furnished by the Deputy Director of Mines, Cuttack Circle, Cuttack i.e. the member convenor of the District Level Task Force. Following specific points were discussed during the said meeting:-

1. The Collector and District Magistrate, Cuttack sought the reasons behind the non-operational status of the settled minor minerals sources and instructed the Deputy Director of Mines, Cuttack Circle, Cuttack and the Mining Officer, Cuttack Circle, Cuttack to take necessary steps for operationalisation of the settled non-operational Minor Mineral sources.
2. The Deputy Director of Mines, Cuttack Circle, Cuttack i.e. the member convenor of the District Level Task Force informed the committee that, the District Survey Report for Cuttack District has been approved by the SEIAA, Odisha.

True Copy Attested

  
20.01.26  
Mining Officer  
Cuttack Circle, Cuttack

3. The Deputy Director of Mines, Cuttack Circle, Cuttack furnished the enforcement figures for the F.Y.2025-26, before the committee. In the F.Y.2025-26 up to Dt.17.10.2025, a total of Rs.3,57,23,517.26 (Rupees three crore fifty seven lakh twenty three thousand five hundred seventeen and twenty six paisa only) has been collected in the Enforcement head. The Collector and District Magistrate, Cuttack stressed upon increasing the enforcement activity in the Cuttack District. The Deputy Director of Mines, Cuttack Circle, Cuttack also furnished few sensitive locations such as Kacheramal-Nuagad, Chanduli-Mirzaipur, Kulasarichuan, Gatroutpatna, Goplapur, Poprada/Sartol of Cuttack Sadar Tehsil, Barabodia, Atoda, Narda of Salipur Tehsil, Ramdaspur, Belagachhia of Barang Tehsil, Badbil/Andeisahi of Kantapada Tehsil, Dighi/Alatalanga of Niali Tehsil, Tribeniswar of Mahanga Tehsil, Vejia/Pankala, Hatamal of Tigiria, Bhattarika of Baramba Tehsil, Tentulia, Rajiba of Banki Tehsil and Kalamishree-Jayantpur, Jaladia of Nischintakoili Tehsil and Bhatimunda, Narpada of Tangi-Choudwar Tehsil; where enforcement is needed to be carried out by various stakeholders.
4. The Deputy Director of Mines, Cuttack Circle, Cuttack furnished the Revenue collection figures for the F.Y.2025-26 till Dt.17.10.2025, before the committee. A total of Rs.19,73,50,549.25 (Rupees Nineteen crore seventy three lakh fifty thousand five hundred forty ninerupees and twenty five paisa only)has been collected in the F.Y.2025-26 till Dt.17.10.2025.
5. The Collector and District Magistrate, Cuttack directed the Deputy Director of Mines, Cuttack Circle, Cuttack and the Mining Officer, Cuttack Circle, Cuttack to take necessary steps against defaulter lessees.
6. Lastly, the Collector and District Magistrate, Cuttack expressed the importance of the major construction projects in Cuttack District and the minor minerals required for this purpose. He instructed the

True Copy Attested  
  
28.01.26  
Mining Officer  
Cuttack Circle, Cuttack

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Deputy Director of Mines, Cuttack Circle, Cuttack and the Mining Officer, Cuttack Circle, Cuttack to facilitate the grant of quarry permits against various public proponents, in accordance to the OMMC Rules, 2016 (Amended up to 2023).

7. The Collector and District Magistrate, Cuttack-cum-Chairman of the District Level Taskforce committee directed the authorities that the lessees of the minor mineral sources must contribute to the restoration of the embankment roads and removal of the potholes created by plying of the heavy minor mineral loaded vehicles.
  
8. The Collector and District Magistrate, Cuttack-cum-Chairman of the District Level Taskforce committee listened to the grievance of the officer from the Rengali Right Bank Irrigation Division regarding illegal blasting at Tigiria which was posing danger to the Rengali Canal. The Collector and District Magistrate, Cuttack-cum-Chairman of the District Level Taskforce committee asked the officer to approach the Tigiria Police and directed the Mining Officer, Cuttack Circle, Cuttack to look in to the matter.
  
9. The meeting ended with a vote of thanks to the chair.



Collector & District Magistrate,  
Cuttack.

(Chairman,DLTF)

**True Copy Attested**



**20.01.26**  
**Mining Officer**  
**Cuttack Circle, Cuttack**

-100- Annexure W/1  
**OFFICE OF THE COLLECTOR, CUTTACK**

(TOUZI &amp; LOANS SECTION)

No. 193 /Touzi. Dtd. 19-02-2025

To,

The Deputy Director, Mines  
Cuttack Circle, Jagatpur, CuttackSub:- OA No.91/2024/EZ. (Earlier OA No.140/2024/PB) filed by Soubhagya Ranjan & others  
Vrs State of Odisha & others pending before the learned National Green Tribunal, Eastern  
Zone Bench, Kolkata.

Sir,

With reference to the above noted subject, I am to enclose herewith letter No.7306, Dtd.13.02.2025 of Addl. Govt. Advocate, O/o Advocate General of Odisha regarding OA No.91/2024/EZ (Earlier OA No.140/2024/PB) filed by Soubhagya Ranjan & others Vrs State of Odisha & others. The learned Addl. Govt. Advocate has intimated that, Hon'ble NGT, EZ, Kolkata vide order dated 13.02.2025 passed in the aforesaid OA has directed the Collector & DM, Cuttack (OP No.1) to file counter affidavit within 10 days positively. As you know, the constituted Joint Committee has already been submitted its report on Bhatimunda Sand Quarry under Tangi-Choudwar Tahasil, wherein basing upon the report of Tahasildar, Tangi-Choudwar and Mining Officer, Cuttack the Joint Committee opined that, illegal mining was carried out by the lessee for which penalty has been imposed but the lessee yet to be complied the demand raised. Further the Joint Committee opined that, the area is not fit to be quarry for scientific mining of the sand because of its close proximity to the river embankment, which may cause future environmental damage. Copy of the enquiry report of the Joint committee enclosed herewith for your ready reference.

In view of the above, you are hereby authorised on behalf of the undersigned for filling of necessary counter affidavit before Hon'ble NGT, EZ, Kolkata in consultation with State Counsel concerned for proper adjudication of the said case in the interest of the State.

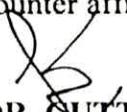
This may be treated as "MOST URGENT"

Yours faithfully,

  
 ✓ COLLECTOR, CUTTACK

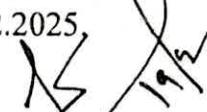
Memo No. 194 /Touzi. Date 19-02-2025

Copy forwarded to the Tahasildar, Tangi-Choudwar and Mining Officer, Cuttack for information and necessary action. They are directed to ensure filing of counter affidavit within the stipulated time period under intimation to the undersigned.

  
 ✓ COLLECTOR, CUTTACK

Memo No. 195 /Touzi. Date 19-02-2025

Copy submitted to the Advocate General of Odisha, Cuttack for kind information and necessary action with reference to reference to letter No.7306, Dtd.13.02.2025,

  
 ✓ COLLECTOR, CUTTACK

True Copy Attested  
 20.02.26  
 Mining Officer  
 Cuttack Circle, Cuttack

OFFICE OF THE ADVOCATE GENERAL: ODISHA: CUTTACK.

**Jateswar Nayak**

Addl. Govt. Advocate

Mob. 9437196265/7008352307

Court matter Most Urgent

E-mail: advgen@nlc.in

No. 7/506 /  
Dated the 13<sup>th</sup> February, 2025

To

The Collector & District Magistrate,  
Cuttack, Town/Dist. Cuttack.

Sub: **O.A. No.91/2024/EZ (Earlier O.A. No.140/2024/PB)** filed by Soubhagya Ranjan & others -Vra.- State of Odisha & others pending before the learned National Green Tribunal, Eastern Zone Bench, Kolkata.

Ref.: This office letter No.70147/WE dtd.18.12.2024.

Sir,

This is to inform you that the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide its earlier order dtd.10.12.2024 had granted four weeks time to the Respondent No.1 i.e. District Magistrate, Cuttack for filing of counter affidavit in the matter. The copy of said order dtd.10.12.2024 was also communicated to your good-office vide this office letter under reference. But, in spite of the direction of the Hon'ble Tribunal, no counter affidavit has yet been filed on behalf of the State/Collector, Opp. Party

The said Original Application was again listed before the Hon'ble Tribunal today i.e. on 13.02.2025 and the Hon'ble Tribunal while adjourning the same to 27.03.2025 has expressed its utmost displeasure and further directed to file counter affidavit **with ten days positively.**

It is, therefore, once again requested to depute a competent officer well conversant with the facts of the case to this office with necessary instruction along with **all relevant records** for a discussion with the undersigned and for filing of counter affidavit **within ten days positively.**

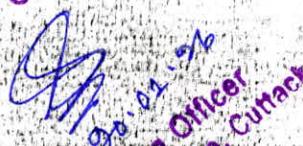
This is for your information and necessary action.

Yours faithfully,



(JATESWAR NAYAK)  
ADDL. GOVT. ADVOCATE

True Copy Attested

  
20.02.2025  
Attending Officer  
Cuttack Circle, Cuttack